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بروتوكول عام ١٩٩٣ لتمديد الاتفاق الدولي لزيت
الزيتون وزيتون المائدة لعام ١٩٨٦ ، مع تعديله

PROTOCOL OF 1993 EXTENDING THE INTERNATIONAL
AGREEMENT ON OLIVE OIL
AND TABLE OLIVES, 1986, WITH AMENDMENTS

PROTOCOLE DE 1993 PORTANT RECONDUCTION
DE L'ACCORD INTERNATIONAL DE 1986 SUR L'HUILE D'OLIVE
ET LES OLIVES DE TABLE, AVEC AMENDEMENTS A L'ACCORD

PROTOCOLO DE 1993 POR EL QUE SE RECONDUCE
EL CONVENIO INTERNACIONAL DEL ACEITE DE OLIVA Y DE LAS
ACEITUNAS DE MESA, 1986, CON ENMIENDAS AL CONVENIO

PROTOCOLLO DI RICONDUZIONE DEL 1993, CON EMENDAMENTI
ALL'ACCORDO INTERNAZIONALE SULL'OLIO DI OLIVA
E SULLE OLIVE DA TAVOLA, 1986



**PROTOCOL OF 1993 EXTENDING THE INTERNATIONAL
AGREEMENT ON OLIVE OIL
AND TABLE OLIVES, 1986, WITH AMENDMENTS**



**UNITED NATIONS
1993**

The Parties to this Protocol,

Considering that the International Agreement on Olive Oil and Table Olives, 1986 (which succeeds the Agreements concluded in 1956, 1963 and 1979) as prolonged for two periods of one year each and the amendments thereto which entered into force on 30 May 1991 or which will enter into force on 1 January 1994 (which instrument and amendments are hereinafter referred to as "the Agreement") expires on 31 December 1993,

Considering that it is desirable that the Agreement should continue in operation, in its current form, beyond that date,

Have agreed as follows:

Article 1

General

1. Any Government which becomes a Party to this Protocol shall be considered a Party to the Agreement as amended and extended hereby.
2. So far as the Parties to this Protocol are concerned, the Agreement and this Protocol shall be read and interpreted as one single instrument and shall be known as the "International Agreement on Olive Oil and Table Olives, 1986, as amended and extended, 1993".

Article 2

Amended provisions

The Agreement is amended as follows:

PREAMBLE

Replace the text of the last three paragraphs of the preamble by the following:

"Considering the International Olive Oil Agreement, 1956, and successive Agreements,

"Considering that the International Agreement on Olive Oil and Table Olives, 1986, will expire on 31 December 1993,

"Being of the view that it is essential to continue and develop the work undertaken within the framework of the previous agreements and that it is desirable to extend the 1986 Agreement as amended in 1993,"

CHAPTER I

GENERAL OBJECTIVES

Article 1

General objectives

Insert the following in article 1, fourth line, between the words "United Nations Conference on Trade and Development" and "are as follows:"

"(UNCTAD), as well as of the Final Act of UNCTAD VII and the Cartagena Commitment of UNCTAD VIII,".

Add the following at the end of paragraph 1, subparagraph (a), after the word "products":

"by establishing, in particular, a new partnership for development on the decisions taken at UNCTAD VIII."

Replace the title of paragraph 2 by the following:

"With respect to the modernization of olive cultivation, olive oil extraction and table-olive processing;"

CHAPTER II

DEFINITIONS

Article 2

Definitions

Insert a new paragraph 8, worded as follows:

"8. 'Olive by-products' means, in particular, olive pomace, vegetable water, and olive twigs and wood."

PART ONE. INSTITUTIONAL PROVISIONS

CHAPTER III

INTERNATIONAL OLIVE OIL COUNCIL

Article 6

Privileges and immunities

In paragraph 1, first line, insert the word "international" between "shall have" and "legal".

Replace the text of paragraph 3, by the following:

"3. The status, privileges and immunities of the Council in the territory of Spain shall continue to be governed by the Headquarters Agreement between the Government of Spain and the Council signed at Madrid on 13 July 1989."

In paragraph 6, third line, insert the words "to be approved by the Council" between "agreement" and "relating".

Article 13

Relationship with the Common Fund for Commodities

Replace the text of article 13 by the following two paragraphs:

"1. The Council shall take full advantage of the facilities of the Common Fund for Commodities.

2. In respect of the implementation of any project under paragraph 1 of this article, the Council shall not, in its capacity as an international commodity body, act as an executing agency or incur any financial obligation for guarantees given by individual Members or other entities. No Member shall be responsible by reason of its membership in the Council for any liabilities arising from borrowing or lending by any other Member or entity in connection with such projects."

Article 14

Admission of observers

In paragraph 1, first line, replace "Any Member or observer Member of the United Nations or of one" by "The Government of any Member or observer State of the United Nations or of one".

PART TWO. FINANCIAL PROVISIONS

CHAPTER V

ADMINISTRATIVE BUDGET

Article 17

Constitution and administration

In paragraph 1:

- fifth line, insert the words ", which shall be fixed annually in ECUs" between "Administrative Budget" and "The allocation";
- ninth and tenth lines, replace "600,000 United States dollars" by "500,000 ECUs".

In paragraph 7, third line, replace the words "United States dollars" by "ECUs".

In paragraph 8, third line, insert the word "Executive" between "the" and "Director".

In paragraph 11, last line, change "60" to "61".

CHAPTER VII

PUBLICITY FUND

Replace title of Chapter VII by "Promotion Fund".

Article 19

Constitution of the Fund

In paragraph 1:

- third line, replace the word "publicity" by "promotion",
- last line, replace the words "600,000 United States dollars" by "500,000 ECUs".

In paragraph 3, first and second lines, replace the words "United States dollars" by "ECUs".

Article 20

Contributions to the Fund

In paragraphs 1, 2, 3, 4, 5 and 6, replace the word "publicity" by "promotion".

Article 21

Voluntary contributions and donations

In paragraph 1, second line, and paragraph 2, second and third lines, replace the word "publicity" by "promotion".

Article 22

Decisions relating to publicity

In the title of article 22 and in paragraph 1, first, second and fourth lines, replace the word "publicity" by "promotion".

Article 23

Liquidation of the Fund

In the text of article 23, second and fourth lines, replace the word "publicity" by "promotion".

CHAPTER VIII

FINANCIAL CONTROL

Article 24

Financial Committees

In paragraph (b), third line, replace the word "publicity" by "promotion".

PART THREE. ECONOMIC AND STANDARDIZATION PROVISIONS

CHAPTER IX

DESIGNATIONS AND DEFINITIONS OF OLIVE OILS AND OLIVE-POMACE OILS.
INDICATIONS OF SOURCE AND APPELLATIONS OF ORIGIN

Article 26

Designations and definitions of olive oils
and olive-pomace oils

In paragraph 1, first and second lines, replace "1. The designations of olive oils and olive-pomace oils of the different qualities ..." by "1. The designations of the different qualities of olive oils and olive-pomace oils ...".

Article 30

Disputes and reconciliation

In paragraph 2:

- third line, change "50" to "51",
- fourth line, delete the words "the International Olive Oil Federation and".

CHAPTER X

DESIGNATIONS AND DEFINITIONS OF TABLE OLIVES

Article 34

Disputes and reconciliation

In paragraph 2:

- third line, change "50" to "51";
- fourth line, delete the words "the International Olive Oil Federation and".

CHAPTER XI

STANDARDIZATION OF THE MARKETS FOR OLIVE PRODUCTS

Article 35

Examination of the situation of and developments in the market for olive oil and olive-pomace oil

In paragraph 1, fifth line, after the words "other factors",

- add the words "Members shall make available and furnish to the Council all the necessary data, statistics and documentation on olive oil and olive pomace-oil";
- delete the rest of the sentence.

Insert a new paragraph 2, worded as follows:

"2. The Council shall, at the autumn session, make a detailed examination of olive-oil balances and an overall estimate of the supplies of and demand for olive oil and olive-pomace oil, on the basis of the information furnished by each Member under article 49, of any information communicated to the Council by Governments of States not Parties to this Agreement, and of any other relevant statistical material available to the Council on the subject."

Change the numbering of paragraph "2" to "3".

Delete paragraph 3.

Article 37

Examination of the situation of and developments in the table olive market

In paragraph 2, fourth and fifth lines, delete the phrase "but interested in the international trade in table olives".

PART FIVE. PUBLICITY PROVISIONS

CHAPTER XIV

WORLD PUBLICITY TO PROMOTE THE CONSUMPTION
OF OLIVE OILS AND TABLE OLIVES

In the title of PART FIVE, replace the word "PUBLICITY" by "PROMOTIONAL".

In the title of CHAPTER XIV, replace the words "PUBLICITY TO PROMOTE" by "PROMOTION OF".

Article 44

Publicity programme to promote the consumption of
olive oils and table olives

In the title of article 44, delete the word "Publicity".

In paragraph 1, first and second lines, replace the word "Publicity" by "Promotion" and by "promotional" respectively.

In paragraphs 3 and 4, first line, replace the word "publicity" by "promotional".

In paragraph 5, first line and subparagraph (c), replace the word "publicity" by "promotion".

In paragraph 6, second and third lines, replace the word "publicity" by "promotion".

In paragraph 7, second line, replace the word "publicity" by "promotion".

PART SIX. OTHER PROVISIONS

CHAPTER XV

GENERAL OBLIGATIONS

Insert a new article 47, worded as follows:

"Article 47

Environmental aspects

Members shall give due consideration to environmental aspects at all stages of olive and olive-oil production."

Article 47

Encouragement of international trade and consumption

Change article "47" to "48".

Article 48

Information

Change article "48" to "49".

Article 49

Financial liability of Members

Change article "49" to "50".

In article "50", last line, replace the word "publicity" by "promotion".

CHAPTER XVI

DISPUTES AND COMPLAINTS

Article 50

Disputes and complaints

Change article "50" to "51".

In paragraph 5, last line, change "58" to "59".

CHAPTER XVII

FINAL PROVISIONS

Article 51

Depository

Change article "51" to "52".

Article 52

Signature, ratification, acceptance and approval

Change article "52" to "53".

Article 53

Accession

Change article "53" to "54".

In article "54", paragraph 1:

- second and third lines, insert the words "in particular" between "shall include" and "a time-limit",

- at the end of the paragraph, add the following sentence:

"Upon accession, a State shall be deemed to be listed in one or both of the annexes to this Agreement, together with its share or shares as laid down in the conditions of accession."

Article 54

Notification of provisional application

Change article "54" to "55".

In paragraph 1, sixth line, change article "55" to "56".

Article 55

Entry into force

Change article "55" to "56".

In paragraph 4, second line, change article "54" to "55".

Article 56

Amendment

Change article "56" to "57".

Article 57

Withdrawal

Change article "57" to "58".

In paragraph 1, replace the last sentence, reading "That Member shall simultaneously inform the Council of the action it has taken", by "The Member shall simultaneously inform the Council in writing of the action it has taken."

Article 58

Exclusion

Change article "58" to "59".

Article 59

Settlement of accounts

Change article "59" to "60".

Article 60

Duration, prolongation, extension and termination

Change article "60" to "61".

Article 61

Reservations

Change article "61" to "62".

Replace the table in Annex A to the Agreement by the following table:

Annex A

Participation shares pertaining to the Administrative Budget

Algeria	13
Cyprus	4
European Economic Community	762
Egypt	4
Israel	6
Morocco	25
Tunisia	95
Turkey	<u>91</u>
Total	1,000

Replace the table in Annex B to the Agreement by the following table:

Annex B

Allocation of shares for the purposes of the Promotion Fund

Algeria	5.8
Cyprus	0.8
European Economic Community	774.0
Israel	3.0
Morocco	25.0
Tunisia	124.8
Turkey	<u>66.6</u>
Total	1,000.0

Article 3

Depositary

The Secretary-General of the United Nations is designated as the depositary of this Protocol.

Article 4

Conditions of participation

1. The Government of any Member State of the United Nations or of one of its specialized agencies may become a Party to this Protocol:
 - (a) By signing it; or
 - (b) By ratifying, accepting or approving it after having signed it subject to ratification, acceptance or approval; or
 - (c) By acceding to it.
2. Participation by a State in this Protocol does not entail any substantive position on the part of the Council on the question of that State's geographic boundaries or territorial disputes.
3. Any reference in this Protocol to a Government or Governments shall be construed as including the European Economic Community and its institutions as well as any other intergovernmental organization having responsibilities in respect of the negotiation, conclusion and application of international agreements, in particular commodity agreements. Accordingly, any reference in this Protocol to signature, ratification, acceptance or approval, to notification of provisional application or to accession shall, in the case of such intergovernmental organizations, be construed as including a reference to signature, ratification, acceptance or approval, to notification of provisional application or to accession by such intergovernmental organizations.
4. Each signatory Government shall, on signing this Protocol, state whether according to its constitutional or institutional procedures its signature is or is not subject to ratification, acceptance or approval.
5. This Protocol shall be open to accession by the Governments of all non-signatory States upon conditions established by the Council which shall include, in particular, a time-limit for the deposit of instruments of accession. Upon accession, a State shall be deemed to be listed in one or both of the annexes to this Protocol, together with its share or shares as laid down in the conditions of accession.
6. Accession shall be effected by the deposit of an instrument of accession with the depositary and shall take effect from the date of deposit of such instrument or from the date of entry into force of this Protocol, whichever date is the later. Instruments of accession shall state that the Government accepts all the conditions established by the Council.

Article 5

Signature

This Protocol shall be open for signature at United Nations Headquarters from 1 May until 31 December 1993 by any Government that is a Party to the Agreement on 1 May 1993.

Article 6

Ratification, acceptance and approval

Instruments of ratification, acceptance or approval shall be deposited with the depositary not later than 31 December 1993. The Council may, however, grant one or several extensions of time to signatory Governments which are unable to deposit their instruments by that date.

Article 7

Notification of provisional application

1. A signatory Government which intends to ratify, accept or approve this Protocol or a non-signatory Government for which the Council has established conditions for accession but which has not yet been able to deposit its instrument may, at any time, notify the depositary that it will provisionally apply the Agreement as amended and extended by this Protocol, either when the Protocol enters into force in accordance with article 8 or, if it is already in force, at a specified date.

2. For the entire duration of the period during which the Agreement as amended and extended by this Protocol is in force, either definitively or provisionally, a signatory Government or a non-signatory Government which has made a notification under paragraph 1 of this article shall be a provisional Member, with all the rights and duties of a Member until that Government becomes a Contracting Party.

Article 8

Entry into force

1. This Protocol shall enter into force definitively on 1 January 1994, or on any date thereafter, between the Governments which have signed it and, in cases where their constitutional or institutional procedures so require, which have ratified, accepted or approved it, or have acceded to it, if such Governments include five of those mentioned in Annex A to the Agreement, accounting for at least 85 per cent of the participation shares.

2. This Protocol shall enter into force provisionally on 1 January 1994, or on any date thereafter, between the Governments which have signed it and, in cases where their constitutional or institutional procedures so require, which have ratified, accepted, or approved it, or have acceded to it, or have

notified the depositary that they will apply it provisionally, if such Governments include five of those satisfying the percentage requirements referred to in paragraph 1 of this article.

3. If by 1 January 1994 the requirements for entry into force under paragraph 1 or paragraph 2 of this article have not been met, the Secretary-General of the United Nations shall invite the Governments on whose behalf instruments of ratification, acceptance or approval or notifications of provisional application have been deposited to decide whether this Protocol shall enter into force definitively or provisionally among themselves, on such date as they may determine. If this Protocol has entered into force provisionally in accordance with this paragraph, it shall subsequently enter into force definitively upon fulfilment of the conditions set out in paragraph 1 of this article without the necessity of a further decision.

4. For a Government on whose behalf an instrument of ratification, acceptance, approval or accession or a notification of provisional application is deposited after the entry into force of this Protocol in accordance with paragraph 1, 2 or 3 of this article, the instrument or notification shall take effect on the date of deposit and, with regard to notification of provisional application, in accordance with the provisions of article 7, paragraph 1.

Article 9

Duration, prolongation and termination of this Protocol

1. This Protocol amending and extending the Agreement shall continue in force until 31 December 1998 unless the Council decides to prolong it, renegotiate it or terminate it in advance in accordance with the provisions of this article.

2. The Council may decide to prolong this Protocol beyond 31 December 1998 for successive periods not exceeding two years on each occasion. Any Member which does not accept any such prolongation shall so inform the Council in writing and shall cease to be a Party to this Protocol from the beginning of the period of prolongation.

3. If, before 31 December 1998, or before the expiry of a period of prolongation, as the case may be, a new Agreement is negotiated to replace the Agreement as amended and extended by this Protocol but has not yet entered into force either provisionally or definitively, the Council may decide to prolong this Protocol until the new Agreement enters into force provisionally or definitively.

4. If a new Agreement is negotiated and enters into force during any period of prolongation of this Protocol under paragraph 2 or paragraph 3 of this article, this Protocol, as prolonged, shall terminate upon the entry into force of the new Agreement.

5. The Council may at any time decide to terminate this Protocol with effect from such date as it may determine.

6. Notwithstanding the expiry or termination of this Protocol, the Council shall continue in being for as long as may be necessary for the purpose of carrying out the liquidation of the Council, including the settlement of accounts, and shall have during that period such powers and functions as may be necessary for these purposes.

7. The Council shall notify the depositary of any decision taken under this article.

Article 10

Notification by the depositary

The depositary shall inform without delay the signatory and acceding Governments of any signature, ratification, acceptance or approval of, or accession to, this Protocol, of any notification made under articles 7, 8 and 9 of this Protocol, and of the date of entry into force of this Protocol.

IN WITNESS WHEREOF the undersigned, having been duly authorized thereto, have affixed their signatures to this Protocol on the dates indicated.

DONE at GENEVA on 10 March 1993,

the texts of this Protocol in the Arabic, English, French, Italian and Spanish languages being equally authentic.

**PROTOCOLE DE 1993 PORTANT RECONDUCTION
DE L'ACCORD INTERNATIONAL DE 1986 SUR L'HUILE D'OLIVE
ET LES OLIVES DE TABLE, AVEC AMENDEMENTS AUDIT ACCORD**



**NATIONS UNIES
1993**

Les Parties au présent Protocole,

Considérant que l'Accord international de 1986 sur l'huile d'olive et les olives de table (succédant aux Accords conclus en 1956, 1963 et 1979), prorogé pour deux périodes d'une année chacune, y compris les modifications entrées en vigueur le 30 mai 1991 ou devant entrer en vigueur le 1er janvier 1994 (cet instrument et les modifications apportées étant ci-après dénommés "l'Accord"), expire le 31 décembre 1993,

Considérant qu'il est souhaitable de maintenir l'Accord en vigueur, dans sa forme actuelle, après cette date,

Sont convenues de ce qui suit :

Article premier

Généralités

1. Tout gouvernement qui devient Partie au présent Protocole sera considéré comme Partie à l'Accord tel qu'amendé et reconduit par ledit Protocole.
2. Pour les Parties au présent Protocole, l'Accord et le présent Protocole sont lus et interprétés comme constituant un seul instrument et seront considérés comme "l'Accord international de 1986 sur l'huile d'olive et les olives de table, tel qu'amendé et reconduit en 1993".

Article 2

Dispositions amendées

L'Accord est amendé comme suit :

PREAMBULE

Remplacer le texte des trois derniers paragraphes du PREAMBULE par les textes suivants :

Considérant l'Accord international de 1956 sur l'huile d'olive ainsi que ceux qui lui ont succédé,

Considérant que l'Accord international de 1986 sur l'huile d'olive et les olives de table vient à expiration le 31 décembre 1993,

Estimant qu'il est essentiel de poursuivre, en la développant, l'oeuvre entreprise dans le cadre des accords antérieurs et qu'il est souhaitable de reconduire l'Accord de 1986 tel qu'amendé en 1993,

CHAPITRE PREMIER - OBJECTIFS GENERAUX

Article premier

Objectifs généraux

Dans le texte de l'Article premier, intercaler, à la dernière ligne, entre "Conférence des Nations Unies sur le commerce et le développement," et "sont les suivants :",

le texte ci-après :

"(CNUCED), ainsi que de l'Acte final de la septième session et de l'Engagement de Carthagène de la huitième session de ladite Conférence,"

Dans le paragraphe 1, à la fin du sous-paragraphe a), après "mondiale", ajouter le texte suivant : "en établissant, notamment, un nouveau partenariat pour le développement fondé sur les décisions prises lors de la huitième session de la Conférence"

Remplacer le titre du paragraphe 2 par le titre suivant :

"En matière de modernisation de l'oléiculture, de l'oléotechnie et de l'industrie des olives de table :"

CHAPITRE II - DEFINITIONS

Article 2

Définitions

Ajouter un nouveau paragraphe 8 comme suit :

"8. L'expression "sous-produits oléicoles" désigne notamment les grignons d'olive, les margines, les brindilles et le bois d'olivier."

PREMIERE PARTIE. DISPOSITIONS INSTITUTIONNELLES

CHAPITRE III - LE CONSEIL OLEICOLE INTERNATIONAL

Article 6

Privilèges et immunités

Dans le paragraphe 1, à la première ligne, intercaler entre "juridique" et ". Il peut" le mot "internationale".

Remplacer le texte du paragraphe 3 par le texte suivant :

"3. Le statut, les privilèges et les immunités du Conseil sur le territoire de l'Espagne continuent d'être régis par l'Accord de siège conclu entre le Gouvernement de l'Espagne et le Conseil, et signé à Madrid le 13 juillet 1989."

Dans le paragraphe 6, à la troisième ligne, intercaler entre "accord" et "touchant" les mots "qui doit être approuvé par le Conseil,".

Article 7

Pouvoirs et fonctions du Conseil

Dans le paragraphe 1, à la première et deuxième lignes, remplacer les mots "doit s'acquitter, ou veiller" par les mots "s'acquitte, ou veille".

Article 10

Quotas de participation

Remplacer le mot "quotas" par le mot "quotes-parts" :

- Dans le titre de l'Article 10
- A la première et à la troisième ligne du paragraphe 2.

Remplacer le mot "quota" par le mot "quote-part" :

- A la première ligne du paragraphe 1
- A la deuxième ligne de la définition de la variable q.

Remplacer le mot "déterminé" par "déterminée" :

- A la première ligne du paragraphe 1.

Remplacer le mot "déterminés" par "déterminées" :

- A la première ligne du paragraphe 2.

Remplacer le mot "précités" par "précitées" :

- A la troisième ligne du paragraphe 2.

Article 12

Coopération avec d'autres organisations

Dans le paragraphe 1 :

- Remplacer à la première et deuxième lignes les mots "aux fins de consultation ou de coopération" par les mots "pour procéder à des consultations ou collaborer".
- Ajouter à la fin du paragraphe, après "appropriées", les mots ", selon qu'il convient".

Article 13

Relations avec le Fonds commun pour les produits de base

Remplacer le texte de cet Article 13 par les deux paragraphes suivants :

"1. Le Conseil utilise au mieux les mécanismes du Fonds commun pour les produits de base.

2. En ce qui concerne la mise en oeuvre de tout projet en application du paragraphe 1 du présent article, le Conseil, comme organisme international de produit, ne joue pas le rôle d'agent d'exécution et n'assume aucune obligation financière, au titre de garanties données par des Membres ou par d'autres entités. L'appartenance au Conseil n'entraîne, pour aucun Membre, aucune responsabilité du fait des emprunts contractés ou des prêts consentis par tout autre Membre ou toute autre entité dans le cadre de tels projets."

Article 14

Admission d'observateurs

Dans le paragraphe 1, remplacer la première ligne "1. Tout Membre ou Membre observateur de l'Organisation des" par "1. Le gouvernement de tout Etat membre ou observateur de l'Organisation des".

Article 15

Quorum aux sessions du Conseil

Dans les paragraphes 1 et 2, à l'avant-dernière et dernière lignes, remplacer les mots "quotas de participation attribués" par les mots "quotes-parts de participation attribuées".

DEUXIEME PARTIE. DISPOSITIONS FINANCIERES

CHAPITRE V - BUDGET ADMINISTRATIF

Article 17

Constitution et administration

Dans le paragraphe 1 :

- Intercaler, à la quatrième ligne, entre "budget administratif" et ". La dotation" les mots ", fixé annuellement en ECU."
- Remplacer, à la dernière ligne, "600 000 dollars des Etats-Unis." par "500 000 ECU."

Dans le paragraphe 3, à la deuxième ligne, remplacer les mots "au quota" par les mots "à la quote-part".

Dans le paragraphe 6, à la troisième ligne, remplacer les mots "du quota attribué" par les mots "de la quote-part attribuée".

Dans le paragraphe 7, à la troisième ligne, remplacer les mots "dollars des Etats-Unis" par le mot "ECU".

Dans le paragraphe 8, à la troisième ligne, insérer entre "Directeur" et "l'invite" le mot "exécutif".

Dans le paragraphe 11, à la dernière ligne, remplacer le numéro "60" par "61".

CHAPITRE VII - FONDS DE PROPAGANDE

Remplacer le titre du Chapitre VII par "FONDS DE PROMOTION"

Article 19

Constitution du Fonds

Dans le paragraphe 1 :

- Remplacer, à la troisième ligne, le mot "propagande" par le mot "promotion".
- Remplacer, à la dernière ligne, les mots "600 000 dollars des Etats-Unis." par " 500 000 ECU."

Dans le paragraphe 2, à la quatrième ligne, remplacer le mot "quotas" par "quotes-parts".

Dans le paragraphe 3, à la première ligne, remplacer les mots "dollars des Etats-Unis" par le mot " ECU".

Article 20

Contribution au Fonds

Dans les paragraphes 1, 2, 3, 4, 5 et 6, remplacer le mot "propagande" par "promotion".

Dans le paragraphe 1, remplacer, à la troisième ligne, les mots "quotas fixés" par les mots "quotes-parts fixées" et, à la quatrième ligne, les mots "quotas étant déterminés" par les mots "quotes-parts étant déterminées".

Dans le paragraphe 2, à la première ligne, remplacer les mots "quotas précités" par les mots "quotes-parts précitées".

Article 21

Contributions volontaires et dons

Dans le paragraphe 1, à la troisième et quatrième lignes, et dans le paragraphe 2, à la deuxième et troisième lignes, remplacer le mot "propagande" par le mot "promotion".

Article 22

Décisions relatives à la propagande

Dans le titre de l'Article 22 et dans le paragraphe 1, à la première, deuxième et cinquième lignes, remplacer le mot "propagande" par le mot "promotion".

Article 23

Liquidation du Fonds

Dans le texte de l'Article 23, remplacer, à la troisième et quatrième lignes, le mot "propagande" par le mot "promotion".

CHAPITRE VIII - CONTROLE FINANCIER

Article 24

Comités financiers

Dans le paragraphe b), à la première ligne, remplacer le mot "propagande" par le mot "promotion".

TROISIEME PARTIE. DISPOSITIONS ECONOMIQUES ET DE NORMALISATION

CHAPITRE IX - DENOMINATIONS ET DEFINITIONS DES HUILES D'OLIVE ET DES HUILES DE GRIGNONS D'OLIVE. INDICATIONS DE PROVENANCE ET APPELLATIONS D'ORIGINE

Article 26

Dénominations et définitions des huiles d'olive et des huiles de grignons d'olive

Dans le paragraphe 2, à la deuxième ligne, remplacer le mot "doivent" par le mot "doit".

Article 30

Contestation et conciliation

Dans le paragraphe 2 :

- Remplacer, à la deuxième ligne, le numéro "50" par "51".
- Supprimer, à la quatrième ligne, les mots ", de la Fédération oléicole internationale".

CHAPITRE X - DENOMINATIONS ET DEFINITIONS DES OLIVES DE TABLE

Article 31

Dénominations et définitions des olives de table

Dans le paragraphe 1, à la troisième ligne, remplacer le mot "ces" par "ses".

Article 34

Contestations et conciliation

Dans le paragraphe 2 :

- Remplacer, à la deuxième ligne le numéro "50" par "51".
- Supprimer, à la quatrième ligne, les mots ", de la Fédération oléicole internationale".

CHAPITRE XI - NORMALISATION DES MARCHES DES PRODUITS OLEICOLES

Article 35

Examen de la situation et de l'évolution du marché de l'huile d'olive et de l'huile de grignons d'olive

Dans le paragraphe 1, à la cinquième ligne et après "d'autres causes" :

- Ajouter le membre de phrase "les Membres rendent disponibles et fournissent au Conseil toutes les informations, statistiques et documentation nécessaires en ce qui concerne l'huile d'olive et l'huile de grignons d'olive."
- Supprimer tout le reste du paragraphe.

Inclure un nouveau paragraphe 2 comme suit :

"2. Le Conseil procède, à la session d'automne, à un examen détaillé des bilans oléicoles et à une estimation globale des ressources et des besoins en huile d'olive et en huile de grignons d'olive, à partir des informations fournies par chaque Membre conformément à l'article 49, de celles qui peuvent lui être communiquées par les gouvernements d'Etats non membre du présent Accord et de toute autre documentation statistique pertinente dont il pourrait disposer en la matière."

Changer le numéro du paragraphe "2" en "3".

Remplacer, à la première ligne, "du printemps" par "de printemps".

Supprimer le paragraphe 3.

Article 37

Examen de la situation et de l'évolution du marché des olives de table

Dans le paragraphe 2, à la cinquième ligne, supprimer le membre de phrase "intéressés au commerce international des olives de table".

CINQUIEME PARTIE. DISPOSITIONS RELATIVES A LA PROPAGANDE

CHAPITRE XIV - PROPAGANDE MONDIALE EN FAVEUR DE LA CONSOMMATION DES HUILES D'OLIVE ET DES OLIVES DE TABLE

Dans le titre de la CINQUIEME PARTIE, remplacer le mot "PROPAGANDE" par le mot "PROMOTION".

Dans le titre du CHAPITRE XIV, remplacer le mot "PROPAGANDE" par le mot "PROMOTION".

Article 44

Programmes de propagande en faveur de la consommation des huiles d'olive et des olives de table

Dans le titre de l'Article 44, remplacer le mot "propagande" par le mot "promotion".

Dans le paragraphe 1 :

- A la première et troisième ligne, remplacer le mot "propagande" par le mot "promotion".
- A la sixième ligne, intercaler une virgule entre les mots "article 26" et "et des olives".

Dans les paragraphes 3 et 4, à la première ligne, remplacer le mot "propagande" par le mot "promotion".

Dans le paragraphe 5, à la première ligne et dans le sous-paragraphe c), remplacer le mot "propagande" par le mot "promotion".

Dans le paragraphe 6, à la deuxième et quatrième lignes, remplacer le mot "propagande" par le mot "promotion".

Dans le paragraphe 7, à la première ligne, remplacer le mot "propagande" par le mot "promotion".

SIXIEME PARTIE. AUTRES DISPOSITIONS

CHAPITRE XV - OBLIGATIONS GENERALES

Introduire un nouvel Article 47 rédigé comme suit :

"Article 47

Aspects écologiques

Les Membres tiennent dûment compte des aspects écologiques à tous les stades de la production oléicole."

Remplacer le numéro de l'Article "47" par "48".

Article 48

Information

Remplacer le numéro de l'Article "48" par "49".

Dans le texte de l'Article "49", à l'avant-dernière ligne, remplacer les mots "politique nationale oléicole" par les mots "politique oléicole nationale".

Article 49

Obligations financières des Membres

Remplacer le numéro de l'Article "49" par "50".

Dans le texte de l'Article "50", à la dernière ligne, remplacer le mot "propagande" par le mot "promotion".

CHAPITRE XVI - DIFFERENDS ET RECLAMATIONS

Article 50

Différends et réclamations

Remplacer le numéro de l'Article "50" par "51".

Dans le paragraphe 5, à la dernière ligne, remplacer le numéro "58" par "59".

CHAPITRE XVII - DISPOSITIONS FINALES

Article 51

Dépositaire

Remplacer le numéro de l'Article "51" par "52".

Article 52

Signature, ratification, acceptation et approbation

Remplacer le numéro de l'Article "52" par "53".

Article 53

Adhésion

Remplacer le numéro de l'Article "53" par "54".

Dans le paragraphe 1 de l'Article "54" :

- A la deuxième ligne, intercaler entre "comprennent" et "un délai" le mot ", notamment,".
- A la fin du paragraphe, ajouter la phrase suivante :
"A son adhésion, un Etat est réputé figurer dans la ou les annexes du présent Accord, avec indication de la ou des quotes-parts dont il dispose au titre de ces conditions d'adhésion."

Article 54

Notification d'application à titre provisoire

Remplacer le numéro de l'Article "54" par "55".

Dans le paragraphe 1, à l'avant-dernière ligne, remplacer le numéro de l'article "55" par "56".

Article 55

Entrée en vigueur

Remplacer le numéro de l'Article "55" par "56".

Dans le paragraphe 1, à la quatrième ligne, remplacer le mot "quotas" par le mot "quotes-parts".

Dans le paragraphe 4, à la deuxième ligne, remplacer le numéro de l'article "54" par "55".

Article 56

Amendement

Remplacer le numéro de l'Article "56" par "57".

Article 57

Retrait

Remplacer le numéro de l'Article "57" par "58".

Dans le paragraphe 1, remplacer la dernière phrase "Il informe simultanément le Conseil de la décision qu'il a prise." par la phrase "Ce Membre informe simultanément le Conseil, par écrit, de la décision qu'il a prise."

Article 58

Exclusion

Remplacer le numéro de l'Article "58" par "59".

Article 59

Liquidation des comptes

Remplacer le numéro de l'Article "59" par "60".

Article 60

Durée, prorogation, reconduction et fin

Remplacer le numéro de l'Article "60" par "61".

Article 61

Réserves

Remplacer le numéro de l'Article "61" par "62".

Remplacer le tableau à l'Annexe A de l'Accord par le tableau suivant :

ANNEXE A

Quotes-parts de participation au budget administratif

Algérie	13
Chypre	4
Communauté économique européenne	762
Egypte	4
Israël	6
Maroc	25
Tunisie	95
Turquie	91
	<hr/>
Total ...	1 000

Remplacer le tableau à l'Annexe B de l'Accord par le tableau suivant :

ANNEXE B

Quotes-parts attribuées aux fins de la contribution au Fonds de promotion

Algérie	5,8
Chypre	0,8
Communauté économique européenne	774,0
Israël	3,0
Maroc	25,0
Tunisie	124,8
Turquie	66,6
	<hr/>
Total ...	1 000,0

Article 3

Dépositaire

Le Secrétaire général de l'Organisation des Nations Unies est désigné comme dépositaire du présent Protocole.

Article 4

Conditions de participation

1. Le gouvernement de tout Etat membre de l'Organisation des Nations Unies ou de l'une de ses institutions spécialisées peut devenir Partie au présent Protocole :

- a) En le signant; ou
- b) En le ratifiant, en l'acceptant ou en l'approuvant après l'avoir signé sous réserve d'une ratification, d'une acceptation ou d'une approbation; ou
- c) En y adhérant.

2. La participation d'un Etat au présent Protocole n'implique aucune prise de position formelle du Conseil sur la question des limites géographiques ou des contentieux territoriaux de l'Etat concerné.

3. Toute référence, dans le présent Protocole, à un gouvernement ou des gouvernements est réputée valoir pour la Communauté économique européenne et ses institutions ainsi que pour toute autre organisation intergouvernementale ayant des responsabilités dans la négociation, la conclusion et l'application d'accords internationaux, en particulier d'accords sur des produits de base. En conséquence, toute mention, dans le présent Protocole, de la signature, de la ratification, de l'acceptation ou de l'approbation, ou de la notification d'application à titre provisoire, ou de l'adhésion est, dans le cas de ces organisations intergouvernementales, réputée valoir aussi pour la signature, la ratification, l'acceptation ou l'approbation, ou pour la notification d'application à titre provisoire, ou pour l'adhésion, par ces organisations intergouvernementales.

4. En signant le présent Protocole, chaque gouvernement signataire déclare si, conformément à sa procédure constitutionnelle ou institutionnelle, sa signature doit être ou non soumise à ratification, acceptation ou approbation.

5. Les gouvernements de tous les Etats non signataires peuvent adhérer au présent Protocole aux conditions que le Conseil détermine et qui comprennent notamment un délai pour le dépôt des instruments d'adhésion. A son adhésion, un Etat est réputé figurer dans la ou les annexes du présent Protocole, avec indication de la ou des quotes-parts dont il dispose au titre de ces conditions d'adhésion.

6. L'adhésion se fait par le dépôt d'un instrument d'adhésion auprès du dépositaire et prend effet à partir de la date de dépôt dudit instrument ou de la date d'entrée en vigueur du présent Protocole, si cette date est postérieure à l'autre. Les instruments d'adhésion doivent indiquer que le gouvernement accepte toutes les conditions fixées par le Conseil.

Article 5

Signature

Le présent Protocole sera ouvert au Siège de l'Organisation des Nations Unies, du 1er mai au 31 décembre 1993, à la signature de tout gouvernement qui, à la date du 1er mai 1993, est Partie à l'Accord.

Article 6

Ratification, acceptation et approbation

Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du dépositaire le 31 décembre 1993 au plus tard. Le Conseil pourra toutefois accorder une ou plusieurs prolongations de délai aux gouvernements signataires qui n'auront pu déposer leur instrument à cette date.

Article 7

Notification d'application à titre provisoire

1. Un gouvernement signataire qui a l'intention de ratifier, d'accepter ou d'approuver le présent Protocole, ou un gouvernement non signataire pour lequel le Conseil a fixé des conditions d'adhésion mais qui n'a pas encore pu déposer son instrument, peut, à tout moment, notifier au dépositaire qu'il appliquera à titre provisoire l'Accord tel qu'amendé et reconduit par le présent Protocole, soit quand celui-ci entrera en vigueur conformément à l'article 8, soit, s'il est déjà en vigueur, à une date spécifiée.

2. Durant toute la période pendant laquelle l'Accord amendé et reconduit par le présent Protocole est en vigueur, soit à titre définitif, soit à titre provisoire, un gouvernement signataire ou un gouvernement non signataire, ayant effectué la notification prévue au paragraphe 1 du présent article, est Membre à titre provisoire avec tous les droits et les obligations d'un Membre, jusqu'à la date à partir de laquelle ce gouvernement devient Partie contractante.

Article 8

Entrée en vigueur

1. Le présent Protocole entrera en vigueur, à titre définitif, le 1er janvier 1994 ou à toute date ultérieure, entre les gouvernements l'ayant signé et, si leur procédure constitutionnelle ou institutionnelle l'exige, l'ayant ratifié, accepté ou approuvé ou y ayant adhéré, si figurent parmi eux cinq gouvernements, parmi ceux mentionnés à l'annexe A de l'Accord, représentant au moins 85% des quotes-parts de participation.

2. Le présent Protocole entrera en vigueur, à titre provisoire, le 1er janvier 1994 ou à toute date ultérieure, entre les gouvernements l'ayant signé et, si leur procédure constitutionnelle ou institutionnelle l'exige, l'ayant ratifié, accepté, approuvé ou y ayant adhéré ou ayant notifié au dépositaire qu'ils l'appliqueront à titre provisoire, si figurent parmi eux cinq gouvernements remplissant les conditions en matière de pourcentage indiquées au paragraphe 1 du présent article.

3. Si, au 1er janvier 1994, les conditions d'entrée en vigueur prévues au paragraphe 1 ou au paragraphe 2 du présent article ne sont pas remplies, le Secrétaire général de l'Organisation des Nations Unies invitera les gouvernements au nom desquels aura été déposé un instrument de ratification, d'acceptation ou d'approbation ou une notification d'application à titre provisoire, à décider si le présent Protocole entrera en vigueur entre eux, à titre définitif ou à titre provisoire, à la date qu'ils pourront fixer. Si le présent Protocole est entré en vigueur à titre provisoire conformément aux dispositions du présent paragraphe, il entrera ultérieurement en vigueur à titre définitif dès que les conditions indiquées au paragraphe 1 du présent article seront remplies, sans qu'il soit nécessaire de prendre d'autre décision.

4. Pour tout gouvernement au nom duquel un instrument de ratification, d'acceptation, d'approbation ou d'adhésion, ou une notification d'application à titre provisoire, est déposé après l'entrée en vigueur du présent Protocole conformément aux paragraphes 1, 2 ou 3 du présent article, l'instrument ou la notification prendra effet à la date du dépôt et, en ce qui concerne la notification d'application à titre provisoire, conformément aux dispositions du paragraphe 1 de l'article 7.

Article 9

Durée, prorogation et fin du présent Protocole

1. Le présent Protocole qui amende et reconduit l'Accord restera en vigueur jusqu'au 31 décembre 1998 à moins que le Conseil ne décide de le proroger, de le renégocier ou d'y mettre fin auparavant conformément aux dispositions du présent article.

2. Le Conseil peut décider de proroger le présent Protocole au-delà du 31 décembre 1998, pour des périodes successives ne dépassant pas deux ans chaque fois. Les membres qui n'acceptent pas une prorogation ainsi décidée le font savoir au Conseil par écrit et cessent d'être Parties au présent Protocole à compter du début de la période de prorogation.

3. Si, avant le 31 décembre 1998, ou avant l'expiration d'une période de prorogation, selon le cas, un nouvel accord destiné à remplacer l'Accord tel qu'amendé et reconduit par le présent Protocole a été négocié mais n'est pas encore entré en vigueur à titre provisoire ou définitif, le Conseil peut décider de proroger le présent Protocole jusqu'à l'entrée en vigueur à titre provisoire ou définitif du nouvel accord.

4. Si un nouvel accord est négocié et entre en vigueur alors que le présent Protocole est en cours de prorogation en vertu du paragraphe 2 ou du paragraphe 3 du présent article, le présent Protocole, tel qu'il a été prorogé, prend fin au moment de l'entrée en vigueur du nouvel accord.

5. Le Conseil peut à tout moment décider de mettre fin au présent Protocole avec effet à la date de son choix.

6. Nonobstant la fin du présent Protocole, le Conseil continue d'exister aussi longtemps qu'il le faut pour procéder à la liquidation du Conseil y compris la liquidation des comptes, et il a pendant ladite période les pouvoirs et fonctions qui peuvent lui être nécessaires à ces fins.

7. Le Conseil notifie au dépositaire toute décision prise en vertu du présent article.

Article 10

Notification du dépositaire

Le dépositaire informera sans tarder les gouvernements signataires et adhérents de toute signature, ratification, acceptation ou approbation du présent Protocole ou adhésion à ce Protocole, de toute notification effectuée conformément aux articles 7, 8 et 9 dudit Protocole, ainsi que de la date d'entrée en vigueur du présent Protocole.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet, ont apposé leur signature sur le présent Protocole aux dates indiquées.

FAIT à Genève, le 10 mars 1993, les textes du présent Protocole en langues anglaise, arabe, espagnole, française et italienne faisant tous également foi.

**PROTOCOLO DE 1993 POR EL QUE SE RECONDUCE
EL CONVENIO INTERNACIONAL DEL ACEITE DE OLIVA Y DE LAS
ACEITUNAS DE MESA, 1986, CON ENMIENDAS AL CONVENIO**



**NACIONES UNIDAS
1993**

Las Partes en el presente Protocolo,

Considerando que el Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa, 1986 (que sucede a los Convenios de 1956, de 1963 y de 1979), prorrogado por dos períodos de un año cada uno, incluidas las modificaciones que entraron en vigor el 30 de mayo de 1991 o que habrán de entrar en vigor el 1° de enero de 1994 (Convenio y modificaciones a los que en adelante se denominará "el Convenio"), termina el 31 de diciembre de 1993,

Considerando que es aconsejable mantener en vigor el Convenio, en su forma actual, después de esta fecha,

Deciden lo siguiente:

Artículo 1

Generalidades

1. Todo gobierno que sea Parte en el presente Protocolo será considerado Parte en el Convenio enmendado y reconducido por el Protocolo.

2. Para las Partes en el presente Protocolo, el Convenio y este Protocolo serán leídos e interpretados como un solo instrumento y considerados como el "Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa, 1986, enmendado y reconducido en 1993".

Artículo 2

Disposiciones enmendadas

El Convenio queda enmendado como sigue:

PREAMBULO

Sustituir el texto de los tres últimos párrafos del PREAMBULO por los textos siguientes:

Considerando el Convenio Internacional del Aceite de Oliva, 1956, así como los que le han sucedido,

Considerando que la vigencia del Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa, 1986 termina el 31 de diciembre de 1993,

Estimando que es esencial proseguir, desarrollándola, la labor emprendida en el marco de los convenios anteriores y que es aconsejable reconducir el Convenio de 1986 tal y como ha sido enmendado en 1993,

CAPITULO I - OBJETIVOS GENERALES

Artículo 1

Objetivos generales

En el texto del artículo 1 intercalar, en la última línea, entre "Conferencia de las Naciones Unidas sobre Comercio y Desarrollo" y "son los siguientes:" el texto siguiente:

"(UNCTAD), así como el Acta Final del séptimo período de sesiones y el Compromiso de Cartagena del octavo período de sesiones de dicha Conferencia,"

En el párrafo 1, al final del apartado a), después de "mundial", añadir el texto siguiente: "en particular estableciendo una nueva asociación para el desarrollo basada en las decisiones tomadas en el octavo período de sesiones de la Conferencia".

Sustituir el título del párrafo 2 por el siguiente:

"En materia de modernización de la oleicultura, de la elayotecnia y de la industria de las aceitunas de mesa:".

CAPITULO II - DEFINICIONES

Artículo 2

Definiciones

Añadir un nuevo párrafo 8 redactado como sigue:

"8. Por "subproductos oleícolas" se entiende, en particular, los orujos de aceituna, el alpechín, las ramillas y la madera del olivo."

PRIMERA PARTE - DISPOSICIONES INSTITUCIONALES

CAPITULO III - CONSEJO OLEICOLA INTERNACIONAL

Artículo 6

Privilegios e inmunidades

En el párrafo 1, en la primera línea, intercalar entre "jurídica" y ". En particular" la palabra "internacional".

Sustituir el texto del párrafo 3 por el texto siguiente:

"3. La condición jurídica, los privilegios y las inmunidades del Consejo en el territorio de España continuarán rigiéndose por el Acuerdo de sede celebrado entre el Gobierno de España y el Consejo, firmado en Madrid el 13 de julio de 1989."

En el párrafo 6, en la tercera línea, intercalar entre "acuerdo" y "relativo" las palabras "que habrá de ser aprobado por el Consejo,".

Artículo 7

Atribuciones y funciones del Consejo

En el párrafo 1, en la primera y en la segunda línea, sustituir las palabras "deberá cumplir, o velar" por las palabras "cumplirá, o velará".

Artículo 12

Cooperación con otras organizaciones

En el párrafo 1:

- Sustituir en la primera y en la segunda línea las palabras "para consultar o cooperar" por las palabras "para celebrar consultas o cooperar"
- Añadir al final del párrafo, después de "apropiadas", las palabras ", cuando proceda"

Artículo 13

Relaciones con el Fondo Común para los Productos Básicos

Sustituir el texto del artículo 13 por el texto siguiente:

"1. El Consejo aprovechará plenamente los servicios del Fondo Común para los Productos Básicos.

2. Con respecto a la ejecución de cualquier proyecto realizado conforme al párrafo 1 de este artículo, el Consejo, en su condición de organismo internacional de producto básico, no actuará de organismo de ejecución ni contraerá ninguna obligación financiera por las garantías dadas por los Miembros u otras entidades. No se podrá imputar a ningún Miembro, por ser miembro del Consejo, ninguna responsabilidad por los préstamos concedidos o los empréstitos tomados por otro Miembro o entidad en relación con esos proyectos."

Artículo 14

Admisión de observadores

En el párrafo 1 sustituir la primera línea "1. Cualquier Miembro o Miembro observador de la Organización de" por "1. El Gobierno de cualquier Estado Miembro u observador de".

SEGUNDA PARTE - DISPOSICIONES FINANCIERAS

CAPITULO V - PRESUPUESTO ADMINISTRATIVO

Artículo 17

Constitución y administración

En el párrafo 1:

- Intercalar, en la cuarta línea, entre "presupuesto administrativo" y ". La dotación" las palabras ", fijado anualmente en ecus".
- Sustituir, en la última línea, "600.000 dólares de los Estados Unidos." por "500.000 ecus".

En el párrafo 3, en la segunda línea, sustituir las palabras "cuota de que disponga" por las palabras "cuota de participación que tenga".

En el párrafo 6, en la tercera línea, añadir las palabras "de participación" después de la palabra "cuota".

En el párrafo 7, en la tercera línea, sustituir las palabras "dólares de los Estados Unidos" por la palabra "ecus".

En el párrafo 8, en la tercera línea, intercalar entre "Director" y "le invitará" la palabra "Ejecutivo".

En el párrafo 11, en la última línea, sustituir "60" por "61".

CAPITULO VII - FONDO DE PROPAGANDA

Sustituir el título actual del Capítulo VII por el de "FONDO DE PROMOCION".

Artículo 19

Constitución del Fondo

En el párrafo 1:

- Sustituir, en la tercera línea, la palabra "propaganda" por la palabra "promoción".
- Sustituir, en la última línea, las palabras "600.000 dólares de los Estados Unidos." por "500.000 ecus."

En el párrafo 2, en la cuarta línea, añadir las palabras "de participación" después de la palabra "cuotas".

En el párrafo 3, en la primera y en la segunda línea, sustituir las palabras "dólares de los Estados Unidos" por la palabra "ecus".

Artículo 20

Contribuciones al Fondo

En los párrafos 1, 2, 3, 4, 5 y 6, sustituir la palabra "Propaganda" por "Promoción".

En el párrafo 1, en la tercera y en la cuarta línea, añadir las palabras "de participación" después de la palabra "cuotas".

En el párrafo 2, en la primera línea, añadir las palabras "de participación" después de la palabra "cuotas".

Artículo 21

Contribuciones voluntarias y donaciones

En el párrafo 1, en la segunda y en la tercera línea, y en el párrafo 2, en la segunda y en la tercera línea, sustituir la palabra "propaganda" por la palabra "promoción".

Artículo 22

Decisiones relativas a la propaganda

En el título del artículo 22 y en el párrafo 1, en la primera, en la tercera y en la quinta línea, sustituir la palabra "propaganda" por la palabra "promoción".

Artículo 23

Liquidación del Fondo

En el texto del artículo 23 sustituir, en la tercera y en la cuarta línea, la palabra "propaganda" por la palabra "promoción".

CAPITULO VIII - CONTROL FINANCIERO

Artículo 24

Comités financieros

En el apartado b), en la primera línea, sustituir la palabra "Propaganda" por la palabra "Promoción".

TERCERA PARTE - DISPOSICIONES ECONOMICAS Y DE NORMALIZACION

CAPITULO IX - DENOMINACIONES Y DEFINICIONES DE LOS ACEITES DE OLIVA
Y DE LOS ACEITES DE ORUJO DE ACEITUNA. INDICACIONES DE PROCEDENCIA
Y DENOMINACIONES DE ORIGEN

Artículo 26

Denominaciones y definiciones de los aceites de oliva
y de los aceites de orujo de aceituna

En el párrafo 2, en la segunda línea, sustituir la palabra "deben" por la palabra "debe".

Artículo 30

Diferencias y conciliación

En el párrafo 2:

- Sustituir, en la segunda línea, "50" por "51".
- Suprimir, en la cuarta línea, las palabras ", con la Federación Oleícola Internacional".

CAPITULO X - DENOMINACIONES Y DEFINICIONES DE LAS ACEITUNAS DE MESA

Artículo 34

Diferencias y conciliación

En el párrafo 2:

- Sustituir, en la segunda línea, "50" por "51".
- Suprimir, en la cuarta línea, las palabras ", con la Federación Oleícola Internacional".

Artículo 35

Examen de la situación y de la evolución del mercado del aceite de oliva y del aceite de orujo de aceituna

En el párrafo 1, en la quinta línea y después de "por otras causas,":

- Añadir la oración "los Miembros pondrán a disposición del Consejo y le proporcionarán todas las informaciones, estadísticas y documentación necesarias sobre el aceite de oliva y sobre el aceite de orujo de aceituna".
- Suprimir el resto del párrafo.

Incluir un nuevo párrafo 2 redactado como sigue:

"2. El Consejo, en la reunión de otoño, procederá a un examen detallado de los balances oleícolas y a una estimación global de las disponibilidades y las necesidades de aceite de oliva y de aceite de orujo de aceituna, utilizando para ello los datos facilitados por cada Miembro según lo dispuesto en el artículo 49, así como cualquier información que puedan facilitarle los gobiernos de Estados que no sean miembros del presente Convenio y cualquier otro dato estadístico pertinente de que disponga el Consejo en esta materia."

El antiguo párrafo 2 pasa a ser párrafo 3.

Suprimir el actual párrafo 3.

Artículo 37

Examen de la situación y de la evolución del mercado de las aceitunas de mesa

En el párrafo 2, en la quinta y en la sexta línea, suprimir las palabras "interesados en el comercio internacional de aceitunas de mesa".

QUINTA PARTE - DISPOSICIONES RELATIVAS A LA PROPAGANDA

CAPITULO XIV - PROPAGANDA MUNDIAL EN FAVOR DEL CONSUMO
DE LOS ACEITES DE OLIVA Y DE LAS ACEITUNAS DE MESA

En el título de la Quinta Parte sustituir la palabra "PROPAGANDA" por la palabra "PROMOCION".

En el título del Capítulo XIV sustituir la palabra "PROPAGANDA" por la palabra "PROMOCION".

Artículo 44

Programas de propaganda en favor del consumo de los aceites
de oliva y de las aceitunas de mesa

En el título del artículo 44, sustituir la palabra "propaganda" por la palabra "promoción"

En el párrafo 1:

- En la primera y en la tercera línea, sustituir la palabra "propaganda" por la palabra "promoción".

En los párrafos 3 y 4, en la primera línea, sustituir la palabra "propaganda" por la palabra "promoción".

En el párrafo 5, en la primera línea y en el apartado c), sustituir la palabra "propaganda" por la palabra "promoción".

En el párrafo 6, en la segunda y en la cuarta línea, sustituir la palabra "propaganda" por la palabra "promoción".

En el párrafo 7, en la primera línea, sustituir la palabra "propaganda" por la palabra "promoción".

SEXTA PARTE - OTRAS DISPOSICIONES

CAPITULO XV - OBLIGACIONES GENERALES

Introducir un nuevo artículo 47, redactado como sigue:

"Artículo 47

Aspectos ambientales

Los Miembros tomarán debidamente en consideración los aspectos ambientales en todas las fases de la producción oleícola."

El antiguo artículo 47 pasa a ser artículo 48.

Artículo 48

Información

El antiguo artículo 48 pasa a ser artículo 49.

En el texto del artículo 49, en la última línea, sustituir las palabras "política nacional oleícola" por las palabras "política oleícola nacional".

Artículo 49

Obligaciones financieras de los Miembros

El antiguo artículo 49 pasa a ser artículo 50.

En el texto del artículo 50, en la última línea, sustituir la palabra "Propaganda" por la palabra "Promoción".

CAPITULO XVI - CONFLICTOS Y RECLAMACIONES

Artículo 50

Conflictos y reclamaciones

El antiguo artículo 50 pasa a ser artículo 51.

En el párrafo 5, en la última línea, sustituir "58" por "59".

CAPITULO XVII - DISPOSICIONES FINALES

Artículo 51

Depositario

El antiguo artículo 51 pasa a ser artículo 52.

Artículo 52

Firma, ratificación, aceptación y aprobación

El antiguo artículo 52 pasa a ser artículo 53.

Artículo 53

Adhesión

El antiguo artículo 53 pasa a ser artículo 54.

En el párrafo 1 del artículo 54:

- En la segunda y en la tercera línea, intercalar entre "que incluirán" y "un plazo" las palabras ", en particular,"
- Al final del párrafo, añadir la siguiente oración:

"En el momento de la adhesión, el Estado que se adhiere se considerará incluido en el anexo o en los anexos del presente Convenio, junto con las cuotas de participación que le correspondan según las condiciones de adhesión."

Artículo 54

Notificación de aplicación provisional

El antiguo artículo 54 pasa a ser artículo 55.

En el párrafo 1, en la penúltima línea, sustituir "artículo 55" por "artículo 56".

Artículo 55

Entrada en vigor

El antiguo artículo 55 pasa a ser artículo 56.

En el párrafo 4, en la segunda línea, sustituir "artículo 54" por "artículo 55".

Artículo 56

Enmiendas

El antiguo artículo 56 pasa a ser artículo 57.

Artículo 57

Retirada

El antiguo artículo 57 pasa a ser artículo 58.

En el párrafo 1, en la cuarta línea, intercalar entre "al Consejo" y "de la decisión" las palabras ", por escrito,".

Artículo 58

Exclusión

El antiguo artículo 58 pasa a ser artículo 59.

Artículo 59

Liquidación de las cuentas

El antiguo artículo 59 pasa a ser artículo 60.

Artículo 60

Duración, prórroga, reconducción y terminación

El antiguo artículo 60 pasa a ser artículo 61.

Artículo 61

Reservas

El antiguo artículo 61 pasa a ser artículo 62.

Sustituir el cuadro del anexo A del Convenio por el cuadro siguiente:

Anexo A

CUOTAS DE PARTICIPACION EN EL PRESUPUESTO ADMINISTRATIVO

Argelia	13
Comunidad Económica Europea	762
Chipre	4
Egipto	4
Israel	6
Marruecos	25
Túnez	95
Turquía	91
 Total	 <u>1 000</u>

Sustituir el cuadro del anexo B del Convenio por el cuadro siguiente:

Anexo B

CUOTAS DE PARTICIPACION ATRIBUIDAS A LOS EFECTOS DE LA CONTRIBUCION AL FONDO DE PROMOCION

Argelia	5.8
Comunidad Económica Europea	774.0
Chipre	0.8
Israel	3.0
Marruecos	25.0
Túnez	124.8
Turquía	66.6
 Total	 <u>1 000.0</u>

Artículo 3

Depositario

Se designa depositario del presente Protocolo al Secretario General de las Naciones Unidas.

Artículo 4

Condiciones de participación

1. El gobierno de cualquier Estado Miembro de las Naciones Unidas o de uno de sus organismos especializados podrá pasar a ser Parte en el presente Protocolo:

- a) firmándolo;
- b) ratificándolo, aceptándolo o aprobándolo, después de haberlo firmado a reserva de ratificación, aceptación o aprobación; o
- c) adhiriéndose a él.

2. La participación de un Estado en el presente Protocolo no supone la adopción de una posición formal del Consejo sobre los límites geográficos ni sobre los contenciosos territoriales de ese Estado.

3. Toda referencia que se haga en el presente Protocolo a un gobierno o gobiernos será interpretada en el sentido de que incluye a la Comunidad Económica Europea y a sus instituciones así como a cualquier otra organización intergubernamental que sea competente en lo que respecta a la negociación, celebración y aplicación de convenios internacionales, en particular de convenios sobre productos básicos. En consecuencia, toda referencia que se haga en el presente Protocolo a la firma, ratificación, aceptación o aprobación, o a la notificación de aplicación provisional, o a la adhesión, será interpretada, en el

caso de esas organizaciones intergubernamentales, en el sentido de que incluye una referencia a la firma, ratificación, aceptación o aprobación, o a la notificación de aplicación provisional, o a la adhesión, por esas organizaciones intergubernamentales.

4. Al firmar el presente Protocolo, cada gobierno signatario declarará si, conforme a su procedimiento constitucional o institucional, su firma queda o no sujeta a ratificación, aceptación o aprobación.

5. El presente Protocolo estará abierto a la adhesión de los gobiernos de todos los Estados no signatarios en las condiciones que determine el Consejo, que incluirán, en particular, un plazo para el depósito de los instrumentos de adhesión. En el momento de la adhesión, el Estado que se adhiere se considerará incluido en el anexo o en los anexos del presente Protocolo, junto con las cuotas de participación que le correspondan según las condiciones de adhesión.

6. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del depositario y surtirá efecto a partir de la fecha del depósito de tal instrumento o de la fecha de entrada en vigor del presente Protocolo, si esta última es posterior. En los instrumentos de adhesión se declarará que el gobierno acepta todas las condiciones establecidas por el Consejo.

Artículo 5

Firma

El presente Protocolo estará abierto en la Sede de las Naciones Unidas, desde el 1° de mayo hasta el 31 de diciembre de 1993, a la firma de todo gobierno que el 1° de mayo de 1993 sea Parte en el Convenio.

Artículo 6

Ratificación, aceptación y aprobación

Cuando se requiera la ratificación, aceptación o aprobación, los instrumentos correspondientes serán depositados en poder del depositario el 31 de diciembre de 1993 a más tardar. El Consejo podrá, no obstante, conceder una o varias prórrogas a los gobiernos signatarios que no hayan podido depositar sus instrumentos para esa fecha.

Artículo 7

Notificación de aplicación provisional

1. Todo gobierno signatario que tenga intención de ratificar, aceptar o aprobar el presente Protocolo, o todo gobierno no signatario para el que el Consejo haya establecido condiciones de adhesión pero que todavía no haya podido depositar su instrumento, podrá en todo momento notificar al depositario que aplicará provisionalmente el Convenio enmendado y reconducido por el presente Protocolo bien cuando éste entre en vigor conforme al artículo 8, bien, si está ya en vigor, en la fecha que se especifique.

2. Durante todo el período en que el Convenio enmendado y reconducido por el presente Protocolo esté en vigor, ya sea definitiva o provisionalmente, todo gobierno signatario o no signatario que haya hecho la notificación prescrita en el párrafo 1 de este artículo será Miembro provisional, con todos los derechos y obligaciones de un Miembro, hasta la fecha en que ese gobierno pase a ser Parte contratante.

Artículo 8

Entrada en vigor

1. El presente Protocolo entrará definitivamente en vigor el 1° de enero de 1994, o en cualquier otra fecha posterior, entre los gobiernos que lo hayan firmado y, si sus procedimientos constitucionales o institucionales lo exigen, lo hayan ratificado, aceptado o aprobado, o se hayan adherido a él, si figuran entre ellos cinco de los gobiernos mencionados en el anexo A del Convenio que representen al menos el 85% de las cuotas de participación.

2. El presente Protocolo entrará provisionalmente en vigor el 1° de enero de 1994, o en cualquier otra fecha posterior, entre los gobiernos que lo hayan firmado y, si sus procedimientos constitucionales o institucionales lo exigen, lo hayan ratificado, aceptado o aprobado, o se hayan adherido a él, o hayan notificado al depositario que lo aplicarán provisionalmente, si figuran entre ellos cinco gobiernos que cumplan los requisitos de porcentaje prescritos en el párrafo 1 de este artículo.

3. Si el 1° de enero de 1994 no se han cumplido las condiciones para la entrada en vigor establecidas en el párrafo 1 o en el párrafo 2 del presente artículo, el Secretario General de las Naciones Unidas invitará a los gobiernos en cuyo nombre se hayan depositado los correspondientes instrumentos de ratificación, aceptación o aprobación o las correspondientes notificaciones de aplicación provisional a que decidan si el presente Protocolo entrará en vigor definitiva o provisionalmente entre ellos en la fecha que determinen. Si el presente Protocolo ha entrado provisionalmente en vigor de conformidad con lo dispuesto en este párrafo, entrará posteriormente en vigor definitivamente cuando se cumplan las condiciones prescritas en el párrafo 1 de este artículo, sin que sea necesaria ninguna otra decisión.

4. Para todo gobierno en cuyo nombre se deposite un instrumento de ratificación, aceptación, aprobación o adhesión o una notificación de aplicación provisional después de la entrada en vigor del presente Protocolo de conformidad con lo dispuesto en los párrafos 1, 2 ó 3 de este artículo, el instrumento o la notificación surtirá efecto en la fecha de su depósito y, respecto de la notificación de aplicación provisional, con arreglo a lo dispuesto en el párrafo 1 del artículo 7.

Artículo 9

Duración, prórroga y terminación del presente Protocolo

1. El presente Protocolo por el que se enmienda y reconduce el Convenio permanecerá en vigor hasta el 31 de diciembre de 1998, a menos que el Consejo decida prorrogarlo, reconducirlo, renovarlo o ponerle fin con anterioridad, de conformidad con lo dispuesto en este artículo.

2. El Consejo podrá adoptar la decisión de prorrogar el presente Protocolo después del 31 de diciembre de 1998 por períodos sucesivos de dos años cada uno como máximo. Todo Miembro que no acepte una prórroga así decidida informará de ello al Consejo por escrito y dejará de ser Parte en el presente Protocolo desde el comienzo de la prórroga.

3. Si, antes del 31 de diciembre de 1998, o antes de la expiración de una de las prórrogas, según el caso, se ha negociado un nuevo convenio que sustituya el Convenio enmendado y reconducido por el presente Protocolo, pero no ha entrado todavía en vigor provisional o definitivamente, el Consejo podrá decidir prorrogar el presente Protocolo hasta la entrada en vigor provisional o definitivamente del nuevo convenio.

4. Si se negocia o entra en vigor un nuevo convenio durante cualquier prórroga del presente Protocolo decidida conforme al párrafo 2 o al párrafo 3 de este artículo, el presente Protocolo, prorrogado, terminará al entrar en vigor el nuevo convenio.

5. El Consejo podrá en cualquier momento declarar terminado el presente Protocolo con efecto a partir de la fecha que determine.

6. No obstante la terminación del presente Protocolo, el Consejo seguirá existiendo durante el tiempo necesario para su liquidación, incluida la liquidación de las cuentas, y conservará durante ese período todas las facultades y funciones que sean necesarias a tal efecto.

7. El Consejo notificará al depositario toda decisión tomada en virtud de este artículo.

Artículo 10

Notificaciones del depositario

El depositario comunicará sin demora a los gobiernos signatarios y a los gobiernos que se hayan adherido cada firma, ratificación, aceptación o aprobación del presente Protocolo, o cada adhesión, o cualquier otra notificación que se haga de conformidad con los artículos 7, 8 y 9, y la fecha en que el presente Protocolo entre en vigor.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados al efecto, han firmado el presente Protocolo en las fechas que figuran junto a sus firmas.

HECHO en Ginebra el 10 de marzo de 1993. Los textos en árabe, español, francés, inglés e italiano del presente Protocolo serán igualmente auténticos.

**PROTOCOLLO DI RICONDUZIONE DEL 1993, CON EMENDAMENTI
ALL'ACCORDO INTERNAZIONALE SULL'OLIO DI OLIVA
E SULLE OLIVE DA TAVOLA, 1986**



**NAZIONI UNITE
1993**

Le parti stipulanti il presente Protocollo,

Considerando che l'Accordo internazionale del 1986 sull'olio di oliva e le olive da tavola (successivo agli Accordi conclusi nel 1956, 1963 e 1979), già prorogato per due periodi di un anno ciascuno, ivi comprese le modifiche entrate in vigore il 30 maggio 1991, o che entreranno in vigore il 1° gennaio 1994 (Strumento e modifiche ad esso apportate qui di seguito definiti con il nome di "ACCORDO"), viene a scadere il 31 dicembre 1993,

Considerando che è auspicabile mantenere l'Accordo in vigore, nella sua forma attuale, successivamente a questa data,

Hanno convenuto quanto segue:

Articolo primo

Disposizioni generali

- 1) Ogni Governo che divenga Parte del presente Protocollo sarà considerato Parte dell'Accordo, così come emendato e ricondotto dal suddetto Protocollo.
- 2) Per quanto riguarda le parti al presente Protocollo, l'Accordo ed il presente Protocollo saranno letti ed interpretati come costituenti un unico strumento, nonché considerati come "l'Accordo internazionale del 1986 sull'olio di oliva e le olive da tavola, emendato e ricondotto nel 1993".

Articolo 2

Emendamenti

L'Accordo viene emendato come segue:

Premesse:

Sostituire il testo degli ultimi tre paragrafi delle **PREMESSE** con i seguenti testi:

Considerando l'Accordo internazionale del 1956 sull'olio di oliva, così come gli Accordi successivi:

Considerando che l'Accordo internazionale del 1986 sull'olio di oliva e le olive da tavola scadrà il 31 dicembre 1993,

Ritenendo essenziale proseguire e sviluppare l'opera intrapresa nell'ambito degli accordi precedenti, e giudicando auspicabile ricondurre l'Accordo del 1986, emendato come segue, al 1993,

CAPITOLO PRIMO - OBIETTIVI GENERALI

Articolo primo

Obiettivi generali

Nel testo dell'Articolo primo, inserire nell'ultima riga, tra "Conferenza delle Nazioni Unite sul commercio e lo sviluppo" e "sono i seguenti", il testo seguente:

"(CNUCED), nonché dell'Atto finale della settima sessione e dell'Accordo di Cartagena de Indias dell'ottava sessione della suddetta Conferenza",

Nel paragrafo 1, alla fine del comma a), dopo "mondiale", inserire il testo seguente:
"Istituendo, in particolare, una nuova cooperazione per lo sviluppo fondata sulle basi delle decisioni prese in occasione dell'ottava sessione della conferenza".

Sostituire al titolo del paragrafo 2 il titolo seguente:

"In materia di ammodernamento dell'olivicoltura, dell'elaiotecnica e dell'industria delle olive da tavola":

CAPITOLO II - DEFINIZIONI

Articolo 2

Definizioni

Aggiungere un nuovo paragrafo 8 redatto come segue:

"8. L'espressione "sottoprodotti oleicoli" designa in particolare le sanse di oliva, le acque di vegetazione, i rametti di potatura ed il legno di ulivo".

PARTE PRIMA - DISPOSIZIONI ISTITUZIONALI

CAPITOLO III - IL CONSIGLIO OLEICOLO INTERNAZIONALE

Articolo 6

Privilegi ed immunità

Nel paragrafo 1, nella prima riga, inserire tra " giuridico" e. " Può", la parola "internazionale".

Sostituire il testo del paragrafo 3 con il testo seguente:

"3. Lo statuto, i privilegi e le immunità del Consiglio sul territorio spagnolo continuano ad essere retti dall'Accordo di sede stipulato tra il Governo Spagnolo ed il Consiglio, firmato a Madrid il 13 luglio 1989."

Nel paragrafo 6., nella terza riga, inserire tra "accordo" e "riguardo a", le parole "che deve essere approvato dal Consiglio",

Articolo 7

Poteri e funzioni del Consiglio

Nel paragrafo 1, nella prima e seconda riga, sostituire le parole "deve provvedere o sorvegliare" con "provvede o sorveglia".

Articolo 12

Cooperazione con altre organizzazioni

Al paragrafo 1. :

Sostituire nella prima e nella seconda riga le parole "a scopo di consultazione o di cooperazione" con "per procedere a consultazioni o collaborare".

Aggiungere alla fine del paragrafo, dopo "appropriate", le parole "secondo necessità".

Articolo 13

Relazioni con il Fondo comune per i prodotti di base

Sostituire al testo di questo articolo 13 i due paragrafi seguenti:

"1. Il Consiglio utilizza nel modo più proficuo possibile i meccanismi del Fondo Comune per i prodotti di base.

2. Riguardo all'attuazione di qualsiasi progetto conforme ai sensi del paragrafo 1 del presente articolo, il Consiglio, in qualità di organismo internazionale di prodotto, non svolge le funzioni di agente di esecuzione e non assume alcun obbligo finanziario riguardo a garanzie prestate da Membri o da altri enti. L'appartenenza al Consiglio non comporta per alcun Membro alcuna responsabilità di fatto riguardo ai prestiti contratti o concessi da ogni altro Membro o da ogni altro ente nell'ambito di tali progetti".

Articolo 14

Ammissione di osservatori

Al paragrafo 1., sostituire la prima riga "1. Ogni Membro o Membro osservatore dell'Organizzazione delle" con "1. Il governo di ogni Stato membro o osservatore dell'Organizzazione delle".

PARTE SECONDA. DISPOSIZIONI FINANZIARIE

CAPITOLO V - BILANCIO AMMINISTRATIVO

Articolo 17

Costituzione ed Amministrazione

Nel paragrafo 1. :

Inserire, nella quarta riga, tra "bilancio amministrativo" e "La dotazione", le parole "fissato annualmente in Ecus ."

Sostituire, nell'ultima riga, "600.000 dollari USA" con "500.000 ECUs".

Al paragrafo 7., nella terza riga, sostituire le parole "dollari USA" con la parola "ECUs".

Al paragrafo 8., nella terza riga, inserire tra "Direttore" e "l'invita" la parola "esecutivo".

Al paragrafo 11., nell'ultima riga, sostituire il numero "60" con "61".

CAPITOLO VII- FONDO DI PROPAGANDA

Sostituire il titolo del Capitolo VII con "FONDO DI PROMOZIONE".

Articolo 19

Costituzione del Fondo

Nel paragrafo 1. :

Sostituire, nella terza riga, la parola "propaganda" con la parola "promozione".

Sostituire, nell'ultima riga, le parole "600.000 dollari USA" con "500.000 ECU".

Nel paragrafo 3., nella prima riga, sostituire le parole "dollari USA" con la parola "ECU."

Articolo 20

Contributi al Fondo

Nei paragrafi 1, 2, 3, 4, 5 e 6, sostituire la parola "propaganda" con la parola "promozione".

Articolo 21

Contributi volontari e donazioni

Nel paragrafo 1, alla terza e quarta riga, e nel paragrafo 2, alla seconda e terza riga, sostituire la parola "propaganda" con la parola "promozione".

Articolo 22

Decisioni relative alla propaganda

Nel titolo dell'Articolo 22 e nel paragrafo 1., nella prima, seconda e quinta riga, sostituire la parola "propaganda" con la parola "promozione".

Articolo 23

Liquidazione del Fondo

Nel testo dell'Articolo 23, alla terza e quarta riga, sostituire la parola "propaganda" con la parola "promozione".

CAPITOLO VIII- CONTROLLO FINANZIARIO

Articolo 24

Comitati finanziari

Nel paragrafo b), alla prima riga, sostituire la parola "propaganda" con la parola "promozione".

PARTE TERZA - DISPOSIZIONI ECONOMICHE E DI NORMALIZZAZIONE

CAPITOLO IX- DENOMINAZIONI E DEFINIZIONI DEGLI OLI DI OLIVA E DEGLI OLI DI SANSÀ DI OLIVA. INDICAZIONI DI PROVENIENZA E DENOMINAZIONI DI ORIGINE

Articolo 26

Denominazioni e definizioni degli oli di oliva e degli oli di sansa di oliva

Nel paragrafo 2., alla seconda riga, sostituire la parola "devono" con la parola "deve".

Articolo 30

Controversie e conciliazione

Al paragrafo 2. :

Sostituire, nella seconda riga, il numero "50" con "51".

Eliminare, nella quarta riga, le parole "della Federazione Oleicola internazionale".

CAPITOLO X - DENOMINAZIONI E DEFINIZIONI DELLE OLIVE DA TAVOLA

Articolo 34

Controversie e conciliazione

Nel paragrafo 2:

Sostituire, nella seconda riga, il numero "50" con "51".

Eliminare, nella quarta riga, le parole " della Federazione oleicola internazionale".

CAPITOLO XI - NORMALIZZAZIONE DEI MERCATI DEI PRODOTTI OLEICOLI

Articolo 35

Esame della situazione e dell'evoluzione del mercato dell'olio di oliva e dell'olio di sansa di oliva

Nel paragrafo 1., alla quinta riga, e dopo "da altre cause":

Aggiungere l'enunciato "i Membri mettono a disposizione e forniscono al Consiglio tutte le informazioni, le statistiche e la documentazione necessarie riguardo all'olio di oliva ed all'olio di sansa di oliva."

Eliminare tutto il resto del paragrafo.

Includere un nuovo paragrafo 2, redatto come segue:

"2. Nella sessione d'autunno il Consiglio procederà ad un esame dettagliato dei bilanci oleicoli e ad una valutazione complessiva delle risorse e del fabbisogno di olio di oliva e di olio di sansa di oliva, basandosi sulle informazioni fornitegli da ciascun Membro ai sensi dell'articolo 49, su quelle che gli possono essere trasmesse dai Governi di Stati non membri del presente Accordo e su ogni altra documentazione statistica pertinente di cui possa disporre al riguardo".

Cambiare il numero del paragrafo "2". con "3".

Sostituire, alla prima riga, "della primavera" con "di primavera".

Eliminare il paragrafo 3.

Articolo 37

Esame della situazione e dell'evoluzione del mercato delle olive da tavola

Nel paragrafo 2., alla quinta riga, eliminare il membro di frase "interessati al commercio internazionale delle olive da tavola".

PARTE QUINTA. DISPOSIZIONI RELATIVE ALLA PROPAGANDA

CAPITOLO XIV - PROPAGANDA MONDIALE PER LA PROMOZIONE DEL CONSUMO DEGLI OLI DI OLIVA E DELLE OLIVE DA TAVOLA

Nel titolo della QUINTA PARTE, sostituire la parola "PROPAGANDA" con la parola "PROMOZIONE".

Nel titolo del capitolo XIV, sostituire la parola "PROPAGANDA" con la parola "PROMOZIONE".

Articolo 44

Programmi di propaganda per la promozione del consumo degli oli di oliva e delle olive da tavola

Nel titolo dell'Articolo 44, sostituire la parola "propaganda" con la parola "promozione".

Al paragrafo 1. :

Nella prima e terza riga, sostituire la parola "propaganda" con la parola "promozione".

Nella sesta riga, inserire una virgola tra le parole "articolo 26" e "delle olive."

Nei paragrafi 3 e 4, alla prima riga, sostituire la parola "propaganda" con la parola "promozione".

Nel paragrafo 5., alla prima riga e nel comma c), sostituire la parola "propaganda" con la parola "promozione".

Nel paragrafo 6., alla seconda e quarta riga, sostituire la parola "propaganda" con la parola "promozione".

Nel paragrafo 7., alla prima riga, sostituire la parola "propaganda" con la parola "promozione".

PARTE SESTA. ALTRE DISPOSIZIONI

CAPITOLO XV - OBBLIGAZIONI GENERALI

Introdurre un nuovo Articolo 47 redatto come segue:

"Articolo 47

Aspetti ambientali

I Membri tengono debitamente conto dei problemi ambientali in ogni fase della produzione oleicola".

Sostituire il numero dell'articolo "47" con "48".

Articolo 48

Informazione

Sostituire il numero dell'articolo "48" con "49".

Nel testo dell'Articolo "49", nella penultima riga, sostituire le parole "politica nazionale oleicola" con le parole "politica oleicola nazionale".

Articolo 49

Oneri finanziari dei Membri

Sostituire il numero dell'articolo "49" con "50".

Nel testo dell'articolo "50", all'ultima riga, sostituire la parola "propaganda" con la parola "promozione".

CAPITOLO XVI - CONTROVERSIE E RECLAMI

Articolo 50

Controversie e reclami

Sostituire il numero dell'articolo "50" con "51".

Nel paragrafo 5., nell'ultima riga, sostituire il numero "58" con "59".

CAPITOLO XVII - DISPOSIZIONI FINALI

Articolo 51

Depositario

Sostituire il numero dell'Articolo "51" con "52".

Articolo 52

Firma, ratifica, accettazione ed approvazione

Sostituire il numero dell'Articolo "52" con "53".

Articolo 53

Adesione

Sostituire il numero dell'articolo "53" con "54".

Nel paragrafo 1 dell'Articolo "54":

Nella seconda riga inserire tra "comprendono" e "un termine", la parola " in particolare",

Alla fine del paragrafo aggiungere la seguente frase:

"All'atto della sua adesione, uno Stato si considera incluso nell'annesso o negli annessi del presente accordo, con l'indicazione della o delle quote di cui esso dispone in funzione di queste condizioni di adesione".

Articolo 54

Notifica di applicazione provvisoria

Sostituire il numero dell'Articolo "54" con "55".

Nel paragrafo 1., alla penultima riga, sostituire il numero dell'articolo "55" con "56".

Articolo 55

Entrata in vigore

Sostituire il numero dell'Articolo "55" con "56".

Nel paragrafo 4., alla seconda riga, sostituire il numero dell'articolo "54" con "55".

Articolo 56

Emendamento

Sostituire il numero dell'Articolo "56" con "57".

Articolo 57

Ritiro

Sostituire il numero dell'Articolo "57" con "58".

Al paragrafo 1., sostituire l'ultima frase "Nello stesso tempo informa il Consiglio della decisione presa", con la frase " Nello stesso tempo questo Membro informa per scritto il Consiglio della decisione presa" .

Articolo 58

Esclusione

Sostituire il numero dell'Articolo "58" con "59".

Articolo 59

Liquidazione dei conti

Sostituire il numero dell'Articolo "59" con "60".

Articolo 60

Durata, proroga, riconduzione e scadenza

Sostituire il numero dell'Articolo "60" con "61".

Articolo 61

Riserve

Sostituire il numero dell'Articolo "61" con "62".

Sostituire la tabella dell'Allegato A dell'Accordo con la tabella seguente:

ALLEGATO A

Quote di partecipazione al bilancio amministrativo

Algeria	13
Cipro	4
Comunità Economica Europea	762
Egitto	4
Israele	6
Marocco	25
Tunisia	95
Turchia	91
Totale	1000

Sostituire la tabella dell'Allegato B dell'Accordo con la seguente tabella:

ALLEGATO B

Quote assegnate ai fini del contributo al Fondo di promozione

Algeria	5,8
Cipro	0,8
Comunità Economica Europea	774,0
Israele	3,0
Marocco	25,0
Tunisia	124,8
Turchia	66,6
Totale	1000,0

Articolo 3

Depositario

È designato depositario del presente Protocollo il Segretario generale dell'Organizzazione delle Nazioni Unite.

Articolo 4

Condizioni di partecipazione

1. Il Governo di ogni Stato membro dell'Organizzazione delle Nazioni Unite o di una delle sue istituzioni specializzate può divenire Parte del presente Protocollo:

a) apponendovi la propria firma, oppure:

b) ratificando il suddetto Protocollo, accettandolo o approvandolo dopo averlo firmato con riserva di ratifica, di accettazione o di approvazione, ovvero:

c) mediante adesione.

2. La partecipazione di uno Stato al presente Protocollo non comporta alcuna presa di posizione formale del Consiglio riguardo alla questione dei limiti geografici o dei contenziosi territoriali dello Stato in questione.

3. Ogni riferimento del presente Protocollo ad un governo o a più Governi è considerato valido per la Comunità economica europea e per le sue istituzioni, così come per ogni altra organizzazione intergovernativa avente delle responsabilità nel negoziare, concludere ed applicare accordi internazionali, ed in particolare accordi sui prodotti di base. Di conseguenza, nel caso di queste organizzazioni intergovernative, ogni menzione, nel presente Protocollo, relativa alla firma, ratifica, accettazione o approvazione, o alla notifica di applicazione a regime provvisorio, o all'adesione, è ritenuta valida anche per la firma, la ratifica, l'accettazione o l'approvazione, o per la notifica di applicazione a regime provvisorio, o per l'adesione, da parte di queste organizzazioni intergovernative.

4. Nel sottoscrivere il presente Protocollo, ciascun governo firmatario dichiara se, in conformità alla sua procedura costituzionale o istituzionale, la sua firma debba o non debba essere soggetta a ratifica, accettazione o approvazione.

5. I governi di tutti gli Stati non firmatari possono aderire al presente Protocollo alle condizioni stabilite dal Consiglio, che comprendono, in particolare, un termine per il deposito degli strumenti di adesione. All'atto della sua adesione uno Stato si considera incluso nell'allegato o negli allegati del presente Protocollo, con indicazione della o delle quote di cui esso dispone in funzione di queste condizioni di adesione.

6. L'adesione si realizza mediante il deposito dello strumento di adesione presso il depositario e si considera operativa a decorrere dalla data in cui è stato effettuato il deposito del suddetto strumento o dalla data di entrata in vigore del presente Protocollo, se quest'ultima è posteriore all'altra. Gli strumenti di adesione devono recare l'indicazione che il governo accetta tutte le condizioni stabilite dal Consiglio.

Articolo 5

Firma

Dal primo maggio al 31 dicembre 1993, presso la Sede dell'Organizzazione delle Nazioni Unite, il presente Protocollo sarà posto alla firma di tutti i governi che, in data del primo maggio 1993, siano Parti contraenti l'Accordo.

Articolo 6

Ratifica, accettazione ed approvazione

Gli strumenti di ratifica, di accettazione o di approvazione, saranno depositati presso il depositario entro e non oltre il 31 dicembre 1993. Il Consiglio potrà, tuttavia, concedere una o più dilazioni del termine di scadenza ai governi firmatari che entro tale data non abbiano potuto depositare i loro strumenti.

Articolo 7

Notifica di applicazione a regime provvisorio

1. Un governo firmatario che intenda ratificare, accettare o approvare il presente Protocollo, ovvero un governo non firmatario per il quale il Consiglio abbia stabilito delle condizioni di adesione, ma che si sia trovato nell'impossibilità di depositare il proprio strumento, può, in qualunque momento, notificare al depositario la propria applicazione a regime provvisorio dell'Accordo, emendato e ricondotto dal presente Protocollo, sia nel momento in cui esso entrerà in vigore, ai sensi dell'articolo 8, sia, se esso è già in vigore, in una data precisata.
2. Per tutto il periodo durante il quale l'Accordo, emendato e ricondotto dal presente Protocollo, è in vigore, sia a regime definitivo, sia a regime provvisorio, un governo firmatario, o un governo non firmatario, che abbia effettuato la notifica prevista al paragrafo 1 del presente articolo, è considerato Membro a regime provvisorio, con tutti i diritti ed i doveri di un Membro effettivo, fino alla data a partire dalla quale tale Governo diviene Parte Contraente.

Articolo 8

Entrata in vigore

1. Il presente Protocollo entrerà in vigore, a regime definitivo, il primo gennaio 1994, o in qualunque data successiva a questa, tra i governi che lo abbiano firmato, ratificato, accettato o approvato, se la loro procedura costituzionale o istituzionale lo prevede, ovvero vi abbiano aderito, se tra essi figurano cinque governi, tra quelli di cui si fa menzione nell'allegato A dell'Accordo, rappresentanti almeno l'85% delle quote di partecipazione.
2. Il presente Protocollo entrerà in vigore, a regime provvisorio, il primo gennaio 1994, o in qualunque data successiva a questa, tra i governi che per quell'epoca lo abbiano firmato, ratificato, accettato o approvato, nel caso in cui la loro procedura costituzionale o istituzionale lo richieda, ovvero vi abbiano aderito o abbiano notificato al depositario la propria relativa applicazione a regime provvisorio, se tra essi figurano cinque governi soddisfacenti i requisiti di percentuale indicati al paragrafo 1 del presente articolo.

3. Se, entro il primo gennaio 1994, non si è ottemperato ai requisiti di entrata in vigore prescritti al paragrafo 1 o al paragrafo 2 del presente articolo, il Segretario generale dell'Organizzazione delle Nazioni Unite inviterà i governi a nome dei quali è stato depositato uno strumento di ratifica, di accettazione o di approvazione, ovvero una notifica di applicazione a regime provvisorio, a decidere se il presente Protocollo debba entrare in vigore tra di essi in forma definitiva o provvisoria, entro una data da stabilirsi. Se il presente Protocollo è entrato in vigore in forma provvisoria, secondo le disposizioni del presente paragrafo, esso passerà ad esserlo in forma definitiva non appena saranno stati soddisfatti i requisiti prescritti al paragrafo 1 del presente articolo, senza necessità di ulteriori decisioni.

4. Per ogni governo a nome del quale uno strumento di ratifica, di accettazione, di approvazione o di adesione, o una notifica di applicazione a regime provvisorio, vengano depositati dopo l'entrata in vigore del presente Protocollo, ai sensi dei paragrafi 1, 2 o 3 del presente articolo, lo strumento o la notifica saranno considerati validi a decorrere dalla data in cui sono stati depositati, e, per quanto riguarda la notifica di applicazione a regime provvisorio, in conformità alle disposizioni del paragrafo 1 dell'articolo 7.

Articolo 9

Durata, proroga e termine del presente Protocollo

1. Il presente Protocollo, che emenda e riconduce l'Accordo, rimarrà in vigore fino al 31 dicembre 1998, salvo che il Consiglio decida di prorogarlo, di sottoporlo ad un nuovo negoziato o di dichiararlo decaduto prima della data prevista, conformemente alle disposizioni del presente articolo.

2. Il Consiglio può decidere di prorogare il presente Protocollo oltre il 31 dicembre 1998, per periodi successivi ciascuno dei quali non deve superare i due anni. I membri che dissentono da una proroga stabilita in questi termini lo comunicano per scritto al Consiglio e cessano di essere parte del presente Protocollo a partire dal momento in cui ha inizio il periodo di proroga.

3. Se, secondo i casi, prima del 31 dicembre 1998, o prima della scadenza di un periodo di proroga, un nuovo accordo destinato a sostituire l'Accordo, così emendato e ricondotto dal presente Protocollo, è stato negoziato, senza essere, tuttavia, ancora entrato in vigore in forma provvisoria o definitiva, il Consiglio può decidere di prorogare il presente Protocollo fino all'entrata in vigore, in forma provvisoria o definitiva, del nuovo accordo.

4. Se un nuovo accordo viene negoziato ed entra in vigore durante un periodo di proroga del presente Protocollo, conformemente alle disposizioni del paragrafo 2 o del paragrafo 3 del presente articolo, il presente Protocollo, così prorogato, cessa di essere valido a decorrere dall'entrata in vigore del nuovo accordo.

5. In qualsiasi momento il Consiglio può decidere di dichiarare decaduto il presente Protocollo, con effetti a decorrere dalla data prescelta ai fini di tale decisione.

6. Indipendentemente dalla scadenza del presente Protocollo, il Consiglio continua in essere durante tutto il tempo necessario per procedere alla liquidazione del Consiglio, ivi compresa la liquidazione dei conti, e dispone, nel suddetto periodo, di tutti i poteri e le funzioni che gli sia necessario esercitare a tali fini.

7. Il Consiglio notifica al depositario ogni decisione presa ai sensi del presente articolo.

Articolo 10

Notifica del depositario

Il depositario informerà senza indugio i governi firmatari ed aderenti di ogni firma, ratifica, accettazione o approvazione del presente Protocollo o di adesione a questo Protocollo, e di ogni notifica effettuata in conformità agli articoli 7, 8 e 9 del presente Protocollo, così come della data di entrata in vigore del presente Protocollo.

IN FEDE DI CHE i sottoscritti, debitamente autorizzati a tale scopo, hanno apposto la propria firma sul presente Protocollo nelle date indicate.

FATTO a Ginevra il 10 marzo 1993, ed essendo i testi del presente Protocollo in lingua inglese, araba, spagnola, francese ed italiana tutti ugualmente facenti fede.

- ٣ - إذا ما حدث قبل ٣١ كانون الاول/ديسمبر ١٩٩٨ ، أو قبل انقضاء فترة إطالة أمد ، حسبما يكون عليه الحال ، أن جرى التفاوض على اتفاق جديد يحل محل الاتفاق بصيغته المعدلة والممددة بهذا البروتوكول ولكن لم يبدأ بعد نفاذه إما بمدة مؤقتة أو بمدة نهائية ، يجوز للمجلس أن يقرر إطالة أمد هذا البروتوكول الى أن يبدأ نفاذ الاتفاق الجديد بمدة مؤقتة أو بمدة نهائية .
- ٤ - إذا ما جرى التفاوض على اتفاق جديد وبدأ نفاذه خلال أي فترة إطالة أمد لهذا البروتوكول بموجب الفقرة ٣ أو الفقرة ٣ من هذه المادة ، ينتهي هذا البروتوكول ، بصيغته الممددة ، عند بدء نفاذ الاتفاق الجديد .
- ٥ - يجوز للمجلس أن يقرر في أي وقت إنهاء هذا البروتوكول ابتداء من التاريخ الذي يحدده .
- ٦ - على الرغم من انتهاء أو إنهاء هذا البروتوكول يظل المجلس قائما طيلة المدة اللازمة لغرض القيام بتصفية المجلس ، بما في ذلك تصفية الحسابات ، ويتمتع المجلس خلال تلك الفترة بما قد يلزم من سلطات ووظائف لهذه الأغراض .
- ٧ - يشعر المجلس الودييع بأي قرار يتخذ بموجب هذه المادة .

المادة ١٠

ارسال الودييع للإشعارات

يبلغ الودييع بدون تأجيل الحكومات الموقعة والمنظمة بأي توقيع أو تصديق أو قبول أو موافقة أو انضمام بمدد هذا البروتوكول ؛ وبأي إشعار يقدم بموجب المواد ٧ و ٨ و ٩ من هذا البروتوكول ؛ وبتاريخ بدء نفاذ هذا البروتوكول .

وأشباتا لما تقدم قام الموقعون أدناه ، المفوضون لهذا الغرض حسب الاصول ، بتبديل هذا البروتوكول بتوقيعاتهم في التواريخ المبينة .

جرر في جنيف في اليوم العاشر من آذار/مارس من سنة ألف وتسعمائة وثلاث وتسعين ،
ونصوص هذا البروتوكول باللغات الاسبانية والانكليزية والايطالية والعربية والفرنسية
متساوية جميعا في الحجية .

قبلته أو وافقت عليه أو انضمت إليه في الحالات التي تتطلب فيها إجراءاتها الدستورية أو المؤسسية ذلك ، إذا كانت هذه الحكومات تشمل خمسا من الحكومات المذكورة في المرفق السادس بالاتفاق ، تتأثر بما لا يقل عن ٨٥ في المائة من حصص المشاركة .

٢ - يبدأ نفاذ هذا البروتوكول بصفة مؤقتة في ١ كانون الثاني/يناير ١٩٩٤ ، أو في أي تاريخ بعده ، بين الحكومات التي وقعت ، والتي صدقت عليه أو قبلته أو وافقت عليه أو انضمت إليه في الحالات التي تتطلب فيها إجراءاتها الدستورية أو المؤسسية ذلك ، أو التي أقرت الوديع بانها ستطبقه بصفة مؤقتة ، إذا كانت هذه الحكومات تشمل خمسا من الحكومات تستوفي اشتراطات النسبة المئوية المشار إليها في الفقرة ١ من هذه المادة .

٣ - إذا لم تستوف اشتراطات بدء النفاذ بموجب الفقرة ١ أو الفقرة ٢ من هذه المادة بحلول ١ كانون الثاني/يناير ١٩٩٤ يقوم الأمين العام للأمم المتحدة بدعوة الحكومات التي أودعت باسمها وشائق التصديق أو الموافقة أو القبول أو الإشعارات بالتطبيق المؤقت إلى أن تقرر ما إذا كان هذا البروتوكول سيبدأ نفاذه بصفة نهائية أو مؤقتة فيما بينها ، في تاريخ تحدده هي . وإذا ما بدأ نفاذ هذا البروتوكول بصفة مؤقتة وفقا لهذه الفقرة يبدأ نفاذه بعد ذلك بصفة نهائية عند استيفاء الشروط المبينة في الفقرة ١ من هذه المادة بدون حاجة إلى قرار آخر .

٤ - بالنسبة للحكومة التي تُودع باسمها وشيقة تصديق أو قبول أو موافقة أو انضمام أو إشعار بالتطبيق المؤقت بعد بدء نفاذ هذا البروتوكول وفقا للفقرة ١ أو ٢ أو ٣ من هذه المادة يبدأ مفعول الوشيقة أو الإشعار في تاريخ الإيداع ، أو ، فيما يتعلق بالإشعار بالتطبيق المؤقت ، وفقا لاحكام الفقرة ١ من المادة ٧ .

المادة ٩

مدة البروتوكول وإطالة أمده وإنهاؤه

١ - يظل هذا البروتوكول المعدل والممدد للاتفاق ساريا إلى ٣١ كانون الأول/ديسمبر ١٩٩٨ ما لم يقرر المجلس إطالة أمده أو إعادة التفاوض عليه أو إنهاءه قبل ذلك وفقا لاحكام هذه المادة .

٢ - يجوز للمجلس أن يقرر إطالة أمده هذا البروتوكول إلى ما بعد ٣١ كانون الأول/ديسمبر ١٩٩٨ لفترات متتالية لا تتجاوز كل منها سنتين . وعلى أي عضو لا يقبل أيًا من فترات إطالة الامد هذه أن يبلغ المجلس بذلك كتابة وتزول صفته كطرف في هذا البروتوكول ابتداء من فترة إطالة الامد .

المادة ٥

التوقيع

يُفتح باب توقيع هذا البروتوكول في مقر الأمم المتحدة من ١ أيار/مايو إلى ٣١ كانون الأول/ديسمبر ١٩٩٣ أمام أي حكومة طرف في الاتفاق في ١ أيار/مايو ١٩٩٣ .

المادة ٦

التصديق والقبول والموافقة

تودع وثائق التصديق أو القبول أو الموافقة لدى الوديع في موعد لا يتجاوز ٣١ كانون الأول/ديسمبر ١٩٩٣ ، ولكن يجوز للمجلس منح تمديد زمني واحد أو عدة تمديدات زمنية للحكومات الموقعة غير القادرة على إيداع وثائقها بحلول ذلك التاريخ .

المادة ٧

الإشعار بالتطبيق المؤقت

١ - يمكن لأي حكومة موقعة تمتزم التصديق على هذا البروتوكول أو قبوله أو الموافقة عليه ، أو لأي حكومة غير موقعة وضع المجلس شروطاً لانضمامها ولكنها لم تتمكن بعد من إيداع وثيقتها ، أن تقوم في أي وقت بإشعار الوديع بأنها ستطبق مؤقتاً الاتفاق بصيغته المعدلة والممددة بهذا البروتوكول ، إما عند بدء نفاذ هذا البروتوكول وفقاً للمادة ٨ ، أو في تاريخ محدد إذا كان البروتوكول سارياً بالفعل .

٢ - طيلة مدة سريان الاتفاق بصيغته المعدلة والممددة بهذا البروتوكول ، إما بصفة نهائية أو مؤقتة ، تكون أي حكومة موقعة أو حكومة غير موقعة قدمت إشعاراً بموجب الفقرة ١ من هذه المادة عضواً مؤقتاً ، ولها كل حقوق وواجبات العضو إلى أن تصبح طرفاً متماقداً .

المادة ٨

بدء النفاذ

١ - يبدأ نفاذ هذا البروتوكول بصفة نهائية في ١ كانون الثاني/يناير ١٩٩٤ ، أو في أي تاريخ بعده ، بين الحكومات التي وقعت عليه ، وصدقت عليه أو

المادة ٤

شروط المشاركة

- ١ - يمكن لحكومة أي دولة عضو في الأمم المتحدة أو في إحدى وكالاتها المتخصصة أن تصبح طرفاً في هذا البروتوكول:
 - (أ) بتوقيعه ؛
 - (ب) أو بالتصديق عليه أو بقبوله أو بالموافقة عليه بعد توقيعه رهناً بالتصديق عليه أو قبوله أو الموافقة عليه ؛
 - (ج) أو بالانضمام إليه .
- ٢ - لا تنطوي مشاركة دولة ما في هذا البروتوكول على أي موقف موضوعي من جانب المجلس بشأن مسألة الحدود الجغرافية لتلك الدولة أو بمنازعات إقليمية .
- ٣ - تفسر أي إشارة في هذا البروتوكول إلى حكومة أو حكومات على أنها تتضمن الجماعة الاقتصادية الأوروبية ومؤسساتها وكذلك أي منظمة حكومية دولية أخرى عليها مسؤوليات فيما يتعلق بالتفاوض على اتفاقات دولية وإبرامها وتطبيقها ، ولا سيما الاتفاقات الطمعية . وبالتالي ، تفسر أي إشارة في هذا البروتوكول إلى التوقيع أو التصديق أو القبول أو الموافقة ، وإلى الإحمار بالتطبيق المؤقت أو بالانضمام ، في حالة مثل هذه المنظمات الحكومية الدولية ، على أنها تتضمن إشارة إلى توقيع مثل هذه المنظمات الحكومية الدولية أو تصديقها أو قبولها أو موافقتها ، وإلى إحمار منها بتطبيق البروتوكول بمدة مؤقتة أو بالانضمام إليه .
- ٤ - تُعلن كل حكومة موقعة ، عند توقيعها هذا البروتوكول ، ما إذا كان توقيعها مرهوناً أو غير مرهون ، حسب إجراءاتها الدستورية أو المؤسسية ، بالتصديق أو القبول أو الموافقة .
- ٥ - باب الانضمام إلى هذا البروتوكول مفتوح أمام حكومات كل الدول غير الموقعة حسب شروط يضعها المجلس تشمل ، بمدة خاصة ، مهلة زمنية لإيداع واثائق الانضمام . وعند انضمام دولة ما تعتبر هذه الدولة مدرجة في أحد مرفقي هذا البروتوكول أو في كليهما ، مع حمتها أو حصتها حسبما هو منصوص عليه في شروط الانضمام .
- ٦ - يجري الانضمام بإيداع وثيقة انضمام لدى الوديع ويبدأ نفاذه من تاريخ إيداع هذه الوثيقة أو من تاريخ بدء نفاذ هذا البروتوكول ، أيهما كان لاحقاً . وتعلن واثائق الانضمام أن الحكومة تقبل كل الشروط التي يضعها المجلس .

يستعاض عن الجدول الوارد في المرفق ألف من الاتفاق بالجدول التالي

المرفق ألف

حصص المشاركة في الميزانية الإدارية

٦	اسرائيل
٩١	تركيا
٩٥	تونس
١٣	الجزائر
٧٦٢	الجماعة الاقتصادية الاوروبية
٤	قبرص
٤	مصر
٢٥	المغرب

المجموع ١ ٠٠٠

يستعاض عن الجدول الوارد في المرفق باء من الاتفاق بالجدول التالي

المرفق باء

تخصيص الحصص لانغراض صندوق الترويج

٣,٠	اسرائيل
٦٦,٦	تركيا
١٢٤,٨	تونس
٥,٨	الجزائر
٧٧٤,٠	الجماعة الاقتصادية الاوروبية
٠,٨	قبرص
٢٥,٠	المغرب

المجموع ١ ٠٠٠,٠

المادة ٣

الوديعة

يعيّن الأمين العام للأمم المتحدة وديما لهذا البروتوكول .

المادة ٥٧

الانحجاب

يغير رقم المادة من "٥٧" الى "٥٨" .
وفي الفقرة ١ ، تحذف كلمة "كتابة" بعد عبارة "وعلى العزو أن يعلم المجلس" .

المادة ٥٨

الإقامة

يغير رقم المادة من "٥٨" الى "٥٩" .

المادة ٥٩

تغطية الحسابات

يغير رقم المادة من "٥٩" الى "٦٠" .

المادة ٦٠

مدة الاتفاق وإطالة أمده وتمديدته وانهاؤه

يغير رقم المادة من "٦٠" الى "٦١" .

المادة ٦١

التحفظات

يغير رقم المادة من "٦١" الى "٦٢" .

المادة ٥٣

الانضمام

- يغير رقم المادة من "٥٣" الى "٥٤" .
في المادة "٥٤" ، الفقرة ١ :
- السطر ٢ ، تدرج عبارة "بصفة خاصة" بعد كلمة "تشمل"
- وتضاف الجملة التالية في نهاية الفقرة :
"وعند انضمام دولة ما تعتبر هذه الدولة مدرجة في أحد مرفقي هذه
الاتفاقية أو في كليهما ، مع حصتها أو حصصها حسبما هو منصوص عليه في
شروط الانضمام" .

المادة ٥٤

الإعمار بالتطبيق المؤقت

- يغير رقم المادة من "٥٤" الى "٥٥" .
وفي الفقرة ١ ، السطر ٣ ، يغير رقم المادة من "٥٥" الى "٥٦" .

المادة ٥٥

بدء الحفاز

- يغير رقم المادة من "٥٥" الى "٥٦" .
وفي الفقرة ٤ ، السطر ١ ، يغير رقم المادة من "٥٤" الى "٥٥" .

المادة ٥٦

التعديل

- يغير رقم المادة من "٥٦" الى "٥٧" .

المادة ٤٩

الالتزامات المالية للأعضاء

يغير رقم المادة من "٤٩" الى "٥٠" .
وفي المادة "٥٠" ، يستعاض عن كلمة "الحماية" الواردة في نهاية الفقرة بكلمة
"الترويح" .

الفصل السادس عشر

المنازعات والشكاوي

المادة ٥٠

المنازعات والشكاوي

يغير رقم المادة من "٥٠" الى "٥١" .
في الفقرة ٥ ، يغير الرقم "٥٨" الى "٥٩" .

الفصل السابع عشر

الاحكام الختامية

المادة ٥١

الوديع

يغير رقم المادة من "٥١" الى "٥٢"

المادة ٥٢

التوقيع والتصديق والقبول والموافقة

يغير رقم المادة من "٥٢" الى "٥٣"

وفي عنوان الفصل الرابع عشر ، يستعاض عن عبارة "الدعاية العالمية" بعبارة "الترويج العالمي" .

المادة ٤٤

برامج الدعاية لاستهلاك زيوت الزيتون وزيتون المائدة

- يستعاض عن كلمة "الدعاية" الواردة في عنوان المادة بكلمة "الترويج" .
- ويستعاض عن كلمة "الدعاية" كلما وردت في هذه المادة بكلمة "الترويج" .

الباب السادس - أحكام أخرى

الفصل الخامس عشر

الالتزامات العامة

تضاف فقرة جديدة ٤٧ منها كما يلي:

"المادة ٤٧"

الجوانب البيئية

يولي الاعضاء الاهتمام المناسب للجوانب البيئية في كل مراحل إنتاج الزيتون وزيت الزيتون .

المادة ٤٧

تشجيع المبادلات الدولية والاستهلاك

يغير رقم المادة من "٤٧" الى "٤٨" .

المادة ٤٨

الإعلام

يغير رقم المادة من "٤٨" الى "٤٩" .

الفصل الحادي عشر

تنظيم أسواق المنتجات في قطاع الزيتون

المادة ٢٥

دراسة حالة وتطور سوق زيت الزيتون وزيت شغل الزيتون

في الفقرة ١ ، تحذف عبارة "يقوم المجلس في دورة الخريف ،" الواردة في السطر ١ ، ويستعاض عنها بـ "أو من أسباب أخرى ،" بالعبارة التالية "يوفر الأعضاء للمجلس كل البيانات والإحصاءات والوثائق اللازمة بشأن زيت الزيتون وزيت شغل الزيتون ويزودونه بها"

وتضاف فقرة جديدة ٢ نصها كما يلي:

"٣ - يقوم المجلس ، في دورة الخريف ، بإجراء دراسة مفصلة لأرمدة زيت الزيتون وبتقدير شامل للعرض والطلب فيما يتعلق بزيت الزيتون وزيت شغل الزيتون ، على أساس المعلومات المقدمة من كل عضو بموجب المادة ٤٩ ، وأي معلومات ترسلها إلى المجلس حكومات دول غير أطراف في هذا الاتفاق ، وأي مادة إحصائية أخرى ذات صلة متاحة للمجلس بشأن الموضوع" .

ويغير ترقيم الفقرة "٣" إلى "٣" .

وتحذف الفقرة ٣ .

المادة ٢٧

دراسة حالة وتطور سوق زيتون المائدة

في الفقرة ٢ ، تحذف عبارة "والمهتمة بالتجارة الدولية في زيتون المائدة" الواردة في السطر ٣ .

الباب الخامس - الأحكام المتعلقة بالدعاية

الفصل الرابع عشر

الدعاية العالمية لاستهلاك زيوت الزيتون وزيتون المائدة

في عنوان الباب الخامس ، يستعاض عن عبارة "بالدعاية" بعبارة "بالترويج" .

الباب الثالث - الاحكام التنميطية والاقتصادية

الفصل التاسع

تسميات وتعريف زيوت الزيتون وزيوت ثفل الزيتون

إشارات المصدر وأسماء المنشأ

المادة ٢٦

تسميات وتعريف زيوت الزيتون وزيوت ثفل الزيتون

في الفقرة ١ ، يستماخ عن عبارة "فيما يلي تسميات زيوت الزيتون وزيوت ثفل الزيتون بأنواعها المختلفة ..." الواردة في الطر ١ بعبارة "فيما يلي تسميات مختلف نوعيات زيوت الزيتون وزيوت ثفل الزيتون ..." .

المادة ٢٠

المنازعات والتوفيق

في الفقرة ٢:

- في الطر ٢ ، يغير الرقم "٥٠" إلى "٥١" .
- تحذف عبارة "والاتحاد الدولي لزراعة الزيتون" .

الفصل العاشر

تسميات وتعريف زيتون الماشدة

المادة ٢٤

المنازعات والتوفيق

في الفقرة ٢:

- الطر ٢ ، يغير الرقم "٥٠" إلى "٥١"
- الطران ٢ و٣ ، تحذف عبارة "والاتحاد الدولي لزراعة الزيتون" .

وفي الفقرة ٣ يستعان عن عبارة "بدولارات الولايات المتحدة" بعبارة "بالوحدات النقدية الأوروبية"

المادة ٢٠

المساهمات في الصندوق

يستعان عن كلمة "الدعاية" ، كلما وردت ، بكلمة "التروييح" .

المادة ٢١

المساهمات الطوعية والمنح

يستعان في الفقرتين ١ و ٢ عن كلمة "الدعاية" ، كلما وردت ، بكلمة "التروييح"

المادة ٢٢

القرارات المتصلة بالدعاية

يستعان عن كلمة "الدعاية" كلما وردت في هذه المادة ، بما في ذلك في عنوانها ، بكلمة "التروييح" .

المادة ٢٣

تصفية الصندوق

يستعان عن كلمة "الدعاية" كلما وردت في هذه المادة بكلمة "التروييح" .

الفصل الثامن

الرقابة المالية

المادة ٢٤

اللجان المالية

يستعان عن كلمة "الدعاية" الواردة في الفقرة (ب) بكلمة "التروييح"

الباب الثاني - الاحكام المالية

الفصل الخامس

الميزانية الادارية

المادة ١٧

التكوين والادارة

في الفقرة ١:

- في الطر ٢ ، تخاك عبارة " التي تحدد سنويا بالوحدات النقدية الاوروبية" بعد عبارة "الميزانية الادارية" .
- في الطر ٤ ، يستعاف عن عبارة ٦٠٠ ٠٠٠ دولار من دولارات الولايات المتحدة الامريكية بعبارة " ٥٠٠ ٠٠٠ وحدة نقدية اوروبية" .
- في الفقرة ٧ ، يستعاف في الطر ٢ عن عبارة "بدولارات الولايات المتحدة" بعبارة "بالوحدات النقدية الاوروبية" .
- في الفقرة ٨ ، تخاك في الطر ٢ كلمة "التفخي" بعد كلمة "المدير" .
- في الفقرة ١١ ، يغير الرقم "٦٠" الوارد في الطر الاخير إلى "٦١" .

الفصل السابع

مندوق الدعاية

- يستعاف عن عنوان الفصل السابع بالمعنوان التالي "مندوق الترويج" .

المادة ١٩

تكوين المندوق

في الفقرة ١:

- يستعاف عن كلمة "الدعاية" الواردة في الطر ٢ بكلمة "الترويج"
- يستعاف في الطر ٢ عن عبارة " ٦٠٠ ٠٠٠ دولار من دولارات الولايات المتحدة الامريكية بعبارة " ٥٠٠ ٠٠٠ وحدة نقدية اوروبية" .

المادة ١٤

قبول المراقبين

في السطر ١ من الفقرة ١ يستعاض عن عبارة "لكل عضو أو عضو مراقب في الأمم المتحدة أو في إحدى وكالاتها المتخصصة ، يكون غير عضو" بعبارة "الحكومة أي عضو أو عضو مراقب في الأمم المتحدة أو في إحدى وكالاتها المتخصصة ، يكون غير عضو" .

الباب الاول - الاحكام المؤسسية

الفصل الثالث

المجلس الدولي لنزيت الزيتون

المادة ٦

الامتيازات والحصانات

في السطر ١ من الفقرة ١ ، تضاف كلمة "دولية" بعد عبارة "شخصية قانونية" .
ويستعاض عن نص الفقرة ٣ بما يلي:
"٣ - يظل مركز المجلس وامتيازاته وحصاناته في اراضي إسبانيا محكوماً
باتفاق المقر المعقود بين حكومة إسبانيا والمجلس الموقع في مدريد في ١٣
تموز/يوليه ١٩٨٩ ."
وفي السطر ٢ من الفقرة ٦ تضاف عبارة "يوافق عليه المجلس" بعد عبارة "مع
المجلس" .

المادة ١٣

العلاقات مع الصندوق المشترك للسلع الاساسية

يستعاض عن نص المادة ١٣ بالفقرتين التاليتين:
"١ - يستفيد المجلس استفادة تامة من مرافق الصندوق المشترك للسلع
الاساسية .
٢ - فيما يتعلق بتنفيذ أي مشروع بموجب الفقرة ١ من هذه المادة لا
يجوز للمجلس ، بمفته هيئة سلطة دولية ، أن يعمل كوكالة تنفيذية ولا أن يتكبد أي
التزام مالي عن ضمانات مقدمة من أعضاء فرديين أو كيانات أخرى . ولا يكون أي عضو
مسؤولاً بسبب عضويته في المجلس عن أي تبعات تنجم عن قيام أي عضو آخر أو كيان
باقتراض أو بإقراض بحدود مثل هذه المشاريع ."

الفصل الاول

الاهداف العامة

المادة ١

الاهداف العامة

يخاف في الحظر ٢ من المادة ١ ، بين عبارة "مؤتمر الأمم المتحدة للتجارة والتنمية" وعبارة "هي التالية" النص التالي:
" (الاونكتاد) ، وكذلك أحكام الوثيقة الختامية للاونكتاد السابع والتزام كرتاخيما الصادر عن الاونكتاد الثامن ،"
وفي الفقرة ١ ، يخاف النص التالي إلى نهاية الفقرة الفرعية (١):
"وذلك خاصة بإقامة شراكة جديدة من أجل التنمية على أساس المقررات المتخذة في الاونكتاد الثامن ."
ويستلم عن عنوان الفقرة ٢ بالعنوان التالي: "في مجال تحديث زراعة الزيتون واستخراج زيت الزيتون وتجهيز زيتون المائدة"

الفصل الثاني

التماريف

المادة ٢

التماريف

تخاف فقرة جديدة ٨ نصها كما يلي:
" ٨ - مصطلح "منتجات الزيتون الثانوية" يعني بمعة خاصة ثفل الزيتون والعصارة المائية ومسلوج وخشب الزيتون ."

إن الأطراف في هذا البروتوكول ،

إذ تفع في اعتبارها أن الاتفاق الدولي لزيت الزيتون وزيتون المائدة لعام ١٩٨٦ (الذي حل محل الاتفاقات المعقودة في ١٩٥٦ و ١٩٦٣ و ١٩٧٩) بصيغته الممددة لفترةين كل منهما سنة واحدة والتعديلات عليه التي بدأ نفاذها في ٣٠ أيار/مايو ١٩٩١ أو التي سيبدأ نفاذها في ١ كانون الثاني/يناير ١٩٩٤ (يشار فيما بعد إلى هذا المك والتعديلات باسم "الاتفاق") ، تفتهي في ٣١ كانون الأول/ديسمبر ١٩٩٣ ،

وإذ تيري استعصان استمرار سريان الاتفاق بشكله الحالي بعد ذلك التاريخ ،

قد اتفقت على ما يلي:

المادة ١

عموميات

- ١ - أي حكومة تصبح طرفاً في هذا البروتوكول تعتبر طرفاً في الاتفاق بصيغته المعدلة والممددة بموجب هذا .
- ٢ - فيما يتعلق بالأطراف في هذا البروتوكول يقرأ الاتفاق وهذا البروتوكول ويفسران باعتبارهما مكا واحدا ويطلق عليهما اسم "الاتفاق الدولي لزيت الزيتون وزيتون المائدة لعام ١٩٨٦ المعدل والممدد في عام ١٩٩٣" .

المادة ٢

الأحكام المعدلة

يعدل الاتفاق على النحو التالي:

الديباجة

يستأنف من نص الفقرات الثلاث الأخيرة من الديباجة بما يلي:
" إذ تفع في اعتبارها الاتفاق الدولي لزيت الزيتون لعام ١٩٥٦ ، والاتفاقات المتعاقبة ،

" وإذ تفع في اعتبارها أن الاتفاق الدولي لزيت الزيتون وزيتون المائدة لعام ١٩٨٦ سيختهي في ٣١ كانون الأول/ديسمبر ١٩٩٣ ،

" وإذ كان من رأيها أن من الأساسي مواصلة وتطوير الأعمال المخطط بها في إطار الاتفاقات السابقة وأن من المستصوب تمديد اتفاق عام ١٩٨٦ بصيغته المعدلة في عام ١٩٩٣ ، "

بروتوكول عام ١٩٩٣ لتمديد الاتفاق الدولي لزيت
الزيتون وزيتون المائدة لعام ١٩٨٦ ، مع تعديله



الأمم المتحدة
١٩٨٦

I hereby certify that the foregoing is a true copy of the Protocol of 1993 extending the International Agreement on Olive Oil and Table Olives, 1986, with amendments, done at Geneva on 10 March 1993, the original of which was deposited with the Secretary-General of the United Nations.

Je certifie que le texte qui précède est une copie conforme du Protocole de 1993 portant reconduction de l'Accord international de 1986 sur l'huile d'olive et les olives de table, avec amendements audit Accord, fait à Genève le 10 mars 1993, dont l'original se trouve déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

For the Secretary-General,
The Legal Counsel

Pour le Secrétaire général,
Le Conseiller juridique



Carl-August Fleischhauer

United Nations, New York
29 June 1993

Organisation des Nations Unies, New York
Le 29 juin 1993

Certified true copy XIX.30 a)
Copie certifiée conforme XIX.30 (a)
October 2005